

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH  
CHENNAI**

**ORIGINAL APPLICATION NO. 02 OF 2023**

**IN THE MATTER OF:**

**Shri Jagan Kumar J**

.....**APPLICANT**

**VERSUS**

**The Additional Chief Secretary, Government of Karnataka,  
Department of Forest, Ecology and Environmental Science &  
Ors**

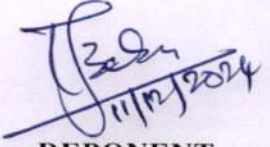
.....**RESPONDENTS**

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11/12/2024

**DEPONENT**

**Date: 11-12-2024**

**Place: Bengaluru**



**COUNSEL FOR CPCB**

**J. Chandra Babu**  
**REGIONAL DIRECTOR**  
**CENTRAL POLLUTION CONTROL BOARD**  
**REGIONAL DIRECTORATE - BENGALURU**  
**(MIN. OF ENV, FOREST & CC, GOVT OF INDIA)**  
**BENGALURU - 560 079. MOB: 9868278903**

**Report in pursuant to the Hon'ble NGT Order dated 27.09.2024**

**in**

**Original Application No. 02/2023, titled Jagan Kumar. J, Bengaluru**

**Versus**

**the Additional Chief Secretary, Government of Karnataka, Department of  
Forest, Ecology & Environmental Science, Bengaluru and Ors.**

**By**

**Central Pollution Control Board, Delhi**

**Report in pursuant to the Hon'ble NGT Order dated 27.09.2024 in Original Application No. 02/2023, titled Jagan Kumar. J, Bengaluru Versus The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.**

**1. Background**

The matter raised in the Hon'ble National Green Tribunal, Original Application No. 02 of 2023, concerns the construction of high-rise commercial buildings with glass facades in major cities. The application highlighted that these buildings, which lack natural ventilation, require the installation of air conditioning systems indoors, thereby increasing electricity consumption.

Being Respondent No. 3, the Central Pollution Control Board (CPCB) submitted its reply regarding compliance with the Hon'ble NGT Orders issued periodically in this matter.

Hon'ble NGT made the following observations in its recent order passed on 27.09.2024 (**Annexure - I**):

*“1. The MoEF&CC, in its additional affidavit dated 20.08.2024, has stated that the Energy Conservation Building Code (ECBC), 2007 and 2017 are already published. The purpose of the ECBC is to provide minimum requirements for the energy efficient design and construction of buildings.*

*2. As per Section 15 of the Energy Conservation Act, 2001, the State Government may, by notification, in consultation with the Bureau of Energy Efficiency, amend the energy conservation building codes to suit the regional and local climatic conditions and may, by rules made by it, specify and notify energy conservation and sustainable building codes with respect to use of energy in the buildings and implement the same through building bye-laws of the State. Secondly, to direct every owner or occupier of a*

*building or building complex being a designated consumer to comply with the provisions of the energy conservation and sustainable building codes.*

*3. Either the CPCB or the MoEF&CC is not very clear whether these rules are being followed rigidly. It is left open to the State Governments to adopt the above code. It is not stated whether it is mandatory, whether it extends to all buildings of various sizes and also about the local climatic conditions. Unless there is a specific code that is drafted region-wise depending on the climatic conditions, the State Governments who are the planning authorities may not follow the same rigidly.”*

Vide above said order dated 27.09.2024, Hon’ble NGT issued following direction for CPCB:

*“5. Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there.”*

## **2. Compliance of directions**

### **2.1 Approach**

In compliance with the above-mentioned Hon’ble National Green Tribunal order dated 27.09.2024, the CPCB, via its letter dated 11<sup>th</sup> November 2024 (**Annexure II**) and email dated 11.11.2024 (**Annexure III**), has requested all the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) to confirm whether they have any guidelines regarding glass facades in buildings and whether any restrictions on them are there and to provide details regarding the same. Reminders have also been issued to the SPCBs and PCCs from whom responses were still awaited. The reminders were sent via email dated 25.11.2024 (**Annexure IV**), letter dated 28.11.2024 (**Annexure V**), email dated 04.12.2024 (**Annexure VI**), and email dated 05.12.2024 (**Annexure VII**)

## **2.2 Response received from SPCBs & PCCs**

In response to the above communications, 27 SPCBs/PCCs, namely Andhra Pradesh, Arunachal Pradesh, Assam, Chandigarh, Chhattisgarh, Dadra & Nagar Haveli and Daman & Diu, Delhi, Goa, Gujarat, Haryana, Jammu & Kashmir, Karnataka, Kerala, Ladakh, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Punjab, Puducherry, Rajasthan, Sikkim, Telangana, Tripura, Uttar Pradesh, and Uttarakhand, have responded.

## **3. Observation and analysis of information received from SPCBs & PCCs.**

The received information has been compiled and is presented below.

### **3.1 Andhra Pradesh**

As per information provided by the Andhra Pradesh Pollution Control Board (herein referred as APPCB), vide Letter dated 23.11.2024 (Copy given at **Annexure - VIII**), APPCB is not having any guidelines regarding the glass facades raised in the buildings.

### **3.2 Arunachal Pradesh**

As per e-mail received from the Arunachal Pradesh State Pollution Control Board (APSPCB) vide dated 06.12.2024 (Copy Given at **Annexure - IX**), APSPCB hasn't framed any guidelines regarding the glass facades raised in the buildings and therefore, restrictions on them are not applicable.

### **3.3 Assam**

As per E-mail received from the Assam Pollution Control Board, Assam (APCB) dated 06.12.2024 (**Annexure - X**), APCB has no such Guidelines regarding the glass facades raised in the buildings and restrictions on them.

### **3.4 Chandigarh:**

As per information received vide email dated 19<sup>th</sup> November 2024, Chandigarh PCC doesn't have any guidelines with respect to glass facades. **(Annexure X-A)**

### **3.5 Chhattisgarh**

As per information provided vide Letter dated 04.12.2024 by the Chhattisgarh Environment Conservation Board (CECB), any guidelines regarding the glass facades raised in the buildings and restrictions on them has not been issued by CECB (Copy Given at **Annexure - XI**).

### **3.6 Dadra & Nagar Haveli and Daman & Diu**

As per information provided vide Letter dated 15.11.2024 by the Pollution Control Committee of Dadra & Nagar Haveli and Daman & Diu, there is no guidelines regarding the glass facades raised in the buildings and restrictions on them by the Pollution Control Committee. (Copy Given at **Annexure - XII**).

### **3.7 Delhi**

As per information provided by the Delhi Pollution Control Committee (DPCC) vide Letter dated 03.12.2024, DPCC has not framed any guidelines regarding the glass facades raised in the buildings and restrictions on them (Copy Given at **Annexure - XIII**).

### **3.8 Goa**

As per information provided by the Goa State Pollution Control Board vide Letter dated 06.12.2024 (**Annexure - XIV**), there are no guidelines regarding glass facades issued by GSPCB in the State of Goa.

### 3.9 Gujarat

As per information provided by the Gujarat Pollution Control Board (GPCB) vide Letter dated 04.12.2024, GPCB do not have any guidelines regarding the glass facades raised in the buildings and restrictions on them (Copy Given at **Annexure -XV**). However, GPCB has also communicated about Department of Urban Development and Urban Housing notification December 13, 2023 which repeal the Gujarat Fire Prevention and Life Safety Measures Regulations, 2016. This notification mentions Glass facades under Section 15.33 same are reproduced hereunder:

#### **“15.33. Glass facades**

*15.33.1 In addition to the National Building Code of India (Part 4). The following regulations shall also be applicable;*

*15.33.2 No glass facades shall be permitted in School and Hospital buildings.*

*15.33.3 The distance between the building structure and glass facade must not be more than 300 mm.*

*15.33.4 To restrict the spread of fire, there must be automatic water curtain system on each floor.*

*15.33.5 Each ceiling must have a pop-up vent, which can be easily reached from the floor, to be integrated with the smoke detection system.*

*15.33.6 All glass wall must not have any coating of combustible materials like plastic, and must be designed to resist fire for at least 2 hours.*

*15.33.7 The glazing used for the facade shall be of toughened (tempered) safety glass as per IS:2553.*

*15.33.8 No glass facade shall be permitted at the external face of the staircase.*

*15.33.9 Every floor must have a two-way opening measuring 1.5m X 1.5m in the wall, as access points for rescue workers. They must properly label as ‘Emergency Exist’.*

*15.33.10 Glass facade for high-rise buildings shall be of 1-hour fire resistance.*

### 3.10 Haryana

As per information provided by the Haryana State Pollution Control Board (HSPCB) vide Letter dated 06.12.2024 (**Annexure – XVI**), HSPCB has neither adopted nor issued any guidelines regarding glass facades in the building and restrictions on them.

### 3.11 Jammu & Kashmir

As per information provided by the Jammu & Kashmir Pollution Control Committee vide Letter dated 29.11.2024 (**Annexure – XVII**), J&KPCC does not have any guidelines regarding the glass facades raised in the buildings. However, as per the information provided by the Local Bodies and Corporations of Jammu & Kashmir, there are provisions for use of glass facades for fire safety purposes only under S.No. 9.4.8 of the J&K Unified Building Bye-Laws – 2021 and the same are reproduced hereunder:

#### **Glass Facade/Service Ducts/Shafts/ Refuge Area/ Vents**

- l) An Opening to the glass facade of minimum width 1.5 m and height 1.5m shall be provided at every floor at a level of 1.2 m from the flooring compulsory open space as well as on road side. Construction that complies with the fire rating of the horizontal segregation and has any gap packed with a non-combustible material to withstand thermal expansion and structural movement of the walling without the loss of seal against fire and smoke.
- m) ) Mechanism of Opening: The openable glass panel shall be either left or right shall have manual opening mechanism from inside as well as outside. Such openable panels shall be marked conspicuously so as to easily identify the openable panel from outside.
- n) Fire seal to be provided at every floor level between the external glazing and building structure.

- o) The Glazing used for the facade shall be of toughened (tempered) safety glass as per I.S.2553.
- p) To avoid fire propagation vertically from one floor to another floor, a continuous glass must be separated internally by a smoke/ fire seal which is of non-combustible material having a fire resistance rating of not less than 2 hours.
- q) Service ducts and shafts shall be enclosed by walls and doors with fire resistance rating. All such ducts/shafts shall be properly sealed and stopped fire ingress at all floor levels.
- r) A vent opening at the top of the service shaft shall be provided having an area between one-fourth and one-half of the area of the shaft.
- s) The openable vent of minimum 2.5% of the floor area shall be provided. The openable vent can be pop out type or bottom hinged provided with fusible link opening mechanism and shall also be integrated with automatic Smoke Detection System
- t) Alternate vertical glass panels of the facade shall be openable type with the mechanism mentioned above in order to ventilate the smoke.
- u) Refuge areas covered with the glass facades shall have all the panels fully openable (either left or right. hinged) both from inside as well outside.
- v) Glass quality and Practice of use of Glass in buildings shall have to be in conformity with the BIS codes as given in Table below:

<b>JKUBBL-2021: Glass quality and Use of glass in buildings</b>	
IS Code	Specifications
2553 (Part 1): 1990	Specification for safety glass: Part 1 General purpose (third revision)
2835:1987	Specification for flat transparent sheet glass (third revision)
438:1994	Specification for silvered glass mirrors for general purpose (second revision)
5437:1994	Specification for figured rolled and wired glass (first revision)

14900:2000	Specification for transparent float glass.
16231 Part 1	General methodology for selection
16231 Part 2	Energy and Light
16231 Part 3	Fire and Loading
16231 Part 4	Safety related to Human Impact

### **3.12 Karnataka**

As per information provided by the Karnataka State Pollution Control Board vide Letter dated 05.12.2024 (**Annexure - XVIII**), that-Karnataka State Pollution Control Board has not made any guidelines regarding glass facades to be raised in buildings and restrictions on them.

### **3.13 Kerala**

As per information provided by the Kerala State Pollution Control Board (KSPCB) vide Letter dated 23.11.2024 (**Annexure -XIX**), there are no Guidelines issued by Kerala SPCB regarding the glass facades raised in the buildings or any restrictions on them.

### **3.14 Ladakh**

As per information provided by the Ladakh Pollution Control Committee (LPCC) vide Letter dated 06.12.2024 (**Annexure - XX**), there is no guidelines/restriction regarding the glass facades raised in the buildings in UT of Ladakh.

### **3.15 Madhya Pradesh**

As per information provided by the Madhya Pradesh Pollution Control Board (MPPCB) vide Letter dated 05.12.2024 (**Annexure - XXI**), MPPCB has not issued guidelines regarding the glass facades raised in the buildings.

### **3.16 Maharashtra**

As per E-mail dated 29.11.2024 (**Annexure - XXII**) received from the Maharashtra Pollution Control Board (MPCB), it is stated that, as per the records

available with the MPCB, there are currently no specific guidelines on restrictions issued by MPCB regarding the installation of glass facades in buildings.

### **3.17 Meghalaya**

As per information provided by the Meghalaya State Pollution Control Board vide Letter dated 02.12.2024 (**Annexure - XXIII**), There are no guidelines regarding the glass facades raised in the buildings and no restrictions on them in the State of Meghalaya.

### **3.18 Nagaland**

As per information provided by the Nagaland Pollution Control Board (NPCB) vide Letter dated 26.11.2024 (**Annexure - XXIV**), NPCB has no Guidelines regarding the glass facades raised in the buildings or any restrictions on them.

### **3.19 Odisha**

As per information provided by the Odisha State Pollution Control Board, (OSPCB), vide Letter dated 22.11.2024 (Copy Given at **Annexure - XXV**), OSPCB has not formulated any guidelines regarding the glass facades raised in the buildings. However, OSPCB is imposing conditions in the consent order as follows:

*“Energy Conservation measure like installation of CFLs/TFLs for the lighting the areas outside the building should be in place. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.”*

### **3.20 Puducherry**

As per information provided by the Puducherry Pollution Control Committee vide Letter dated 05.12.2024 (**Annexure – XXVI**), that PPCC has not evolved any Guidelines regarding Glass Facades raised in the building

### **3.21 Punjab**

As per information provided by the Punjab Pollution Control Board (PPCB) vide Letter dated 20.11.2024 (**Annexure – XXVII**), PPCB has not framed any rules with regard to the glass facades raised in the buildings.

### **3.22 Rajasthan**

As per information provided by the Rajasthan State Pollution Control Board vide Letter dated 06.12.2024 (**Annexure – XXVIII**), RSPCB has not issued any such guidelines regarding the glass facades raised in the buildings and there are no restrictions on them.

### **3.23 Sikkim**

As per information provided by the State Pollution Control Board Sikkim vide Letter dated 27.11.2024 (**Annexure – XXIX**), SPCB- Sikkim has not brought out any guidelines

### **3.24 Telangana**

As per E-mail dated 04.12.2024 (**Annexure – XXX**) received from the Telangana Pollution Control Board (TPCB), it is stated that, TPCB has not given any guidelines/restrictions regarding the glass facades raised in the building.

### **3.25 Tripura**

As per information provided by the Tripura State Pollution Control Board vide Letter dated 12.11.2024 (**Annexure – XXXI**), that The Tripura State Pollution Control Board has not framed any guidelines regarding glass facades raised in the building.

### 3.26 Uttarakhand

As per information provided by the Uttarakhand Pollution Control Board vide Letter dated 22.11.2024 (**Annexure - XXXII**), Uttarakhand Pollution Control Board has not issued any guidelines regarding the glass facades raised in the buildings.

### 3.27 Uttar Pradesh;

As per information provided by the Uttar Pradesh State Pollution Control Board vide Letter dated 06.12.2024 (**Annexure - XXXIII**), that Uttar Pradesh State Pollution Control Board has not framed any guidelines regarding glass facades raised in the building.

### 4.0 Summary :

Status of information received from SPCBs & PCCs are as follows:

Sl. No.	States/UTs	Status of Response	Guidelines regarding Glass Façade raised in the building prepared/ formulated / issued by SPCBs/ PCCs	Annexures
1.	Andaman and Nicobar Island	Not -received	NIA	-
2.	Andhra Pradesh	Yes	NO	Annexure- VIII
3.	Arunachal Pradesh	Yes	NO	Annexure - IX
4.	Assam	Yes	NO	Annexure - X
5.	Bihar	Not received	NIA	-
6.	Chandigarh	Yes	NO	Annexure-X-A
7.	Chhattisgarh	Yes	NO	Annexure - XI

8.	Dadra & Nagar Haveli and Daman & Diu	Yes	NO	Annexure - XII
9.	Delhi	Yes	NO	Annexure - XIII
10.	Goa	Yes	NO	Annexure - XIV
11.	Gujarat	Yes	NO	Annexure - XV
12.	Haryana	Yes	NO	Annexure - XVI
13.	Himachal Pradesh	Not received	NIA	-
14.	Jammu and Kashmir	Yes	NO	Annexure - XVII
15.	Jharkhand	Not-received	NIA	-
16.	Karnataka	Yes	NO	Annexure - XVIII
17.	Kerala	Yes	NO	Annexure - XIX
18.	Ladakh	Yes	NO	Annexure - XX
19.	Lakshadweep	Not received	NIA	-
20.	Madhya Pradesh	Yes	NO	Annexure - XXI
21.	Maharashtra	Yes	NO	Annexure - XXII
22.	Manipur	Not received	NIA	-
23.	Meghalaya	Yes	NO	Annexure - XXIII
24.	Mizoram	Not received	NIA	-
25.	Nagaland	Yes	NO	Annexure - XXIV
26.	Odisha	Yes	NO	Annexure - XXV

27.	Puducherry	Yes	NO	Annexure - XXVI
28.	Punjab	Yes	NO	Annexure - XXVII
29.	Rajasthan	Yes	NO	Annexure - XXVIII
30.	Sikkim	Yes	NO	Annexure - XXIX
31.	Tamil nadu	Not received	NIA	-
32.	Telangana	Yes	NO	Annexure - XXX
33.	Tripura	Yes	NO	Annexure - XXXI
34.	Uttarakhand	Yes	NO	Annexure - XXXII
35.	Uttar Pradesh	Yes	NO	Annexure - XXXIII
36.	West Bengal	Not received	NIA	-

NIA: No information available

## 5.0 Findings

- i. The CPCB has examined the responses received from 27 SPCBs/PCCs. It is observed that the State Pollution Control Boards/Pollution Control Committees have neither formulated nor issued any guidelines regarding glass facades in buildings
- ii. Information is not received from 09 SPCBs/PCCs Andaman and Nicobar Island, Bihar, Himachal Pradesh, Jharkhand, Lakshadweep, Manipur, Mizoram, Tamil Nadu and West Bengal.

iii. Out of the 27 State Pollution Control Boards/Pollution Control Committees, three SPCBs/PCCs—namely Gujarat, Jammu & Kashmir, and Odisha—have provided the following additional information:

- The Department of Urban Development and Urban Housing's notification dated December 13, 2023, which repeals the Gujarat Fire Prevention and Life Safety Measures Regulations, 2016, mentions glass facades under Section 15.33.
- The Local Bodies and Corporations of Jammu & Kashmir have provisions for the use of glass facades for fire safety purposes only under S.No. 9.4.8 of the J&K Unified Building Bye-Laws – 2021.
- The Odisha SPCB has informed that it is imposing the following conditions in the consent orders:

“Energy Conservation measure like installation of CFLs/TFLs for the lighting the areas outside the building should be in place. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible”

## **6.0 Recommendations:**

The Energy Conservation Building Code (ECBC) of 2007 and 2017 have already been published. The purpose of the ECBC is to establish minimum requirements for the energy-efficient design and construction of buildings. The ECBC was prescribed by the Ministry of Power (MoP), Government of India, in May 2007 as the first step towards promoting energy efficiency in Building/Building Complex, followed by an update in 2017. The ECBC has been developed by the Bureau of Energy Efficiency, and its implementation and enforcement lie with state governments and urban local bodies (ULBs)

1. As per provisions of section 15 (a) of the Energy Conservation Act, 2001, The State Government may, by notification, amend the energy conservation and sustainable building codes to suit the regional and local climatic conditions and may, by rules made by it, specify and notify energy conservation and sustainable building codes with respect to use of energy in the buildings and implement the same through building bye-laws of the State.
2. As per provisions of section 15 (b) of the Energy Conservation Act, 2001, The State Government may, by notification, direct every owner or occupier of a building or building complex being a designated consumer to comply with the provisions of the energy conservation and sustainable building codes;
3. As per provisions of section 15 (e) of the Energy Conservation Act, 2001, The State Government may, by notification, take all measures necessary to create awareness and disseminate information for efficient use of energy and its conservation;

Copy of the Energy Conservation Act, 2001 – **Annexure-XXXIV**

**Item No.05:****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No.02 of 2023 (SZ)**

IN THE MATTER OF:

Jagan Kumar. J,  
Bengaluru.

... Applicant(s)

*Versus*The Additional Chief Secretary,  
Government of Karnataka,  
Department of Forest, Ecology &  
Environmental Science,  
Bengaluru and Ors.

...Respondent(s)

**Date of hearing: 27.09.2024.**

CORAM:

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**For Applicant(s): M/s. Raj Kumar V.C., Saravana Kumar. V &  
R. Ganesh.For Respondent(s): Mr. Rajat Jonathan Shaw represented  
Mr. Darpan K.M. for R1.  
Mr. Vasanth H.K. for R2.  
Mr. R. Thirunavukarasu for R3.  
Ms. E. Hima Rithika represented  
Mr. M.R. Gokul Krishnan for R4.  
Mr. G.M. Syed Nurullah Sheriff for R6.

## ORDER

1. The MoEF&CC, in its additional affidavit dated 20.08.2024, has stated that the Energy Conservation Building Code (ECBC), 2007 and 2017 are already published. The purpose of the ECBC is to provide minimum requirements for the energy-efficient design and construction of buildings.

2. As per Section 15 of the Energy Conservation Act, 2001, the State Government may, by notification, in consultation with the Bureau of Energy Efficiency, amend the energy conservation building codes to suit the regional and local climatic conditions and may, by rules made by it, specify and notify energy conservation and sustainable building codes with respect to use of energy in the buildings and implement the same through building bye-laws of the State. Secondly, to direct every owner or occupier of a building or building complex being a designated consumer to comply with the provisions of the energy conservation and sustainable building codes.

3. Either the CPCB or the MoEF&CC is not very clear whether these rules are being followed rigidly. It is left open to the State Governments to adopt the above code. It is not stated whether it is mandatory, whether it extends to all buildings of various sizes and also about the local climatic conditions. Unless there is a specific code that is drafted region-wise depending on the climatic conditions, the State Governments who are the planning authorities may not follow the same rigidly.

4. In this regard, the MoEF&CC is directed to find out whether as per Section 15 of the Energy Conservation Act, 2001, each of the States in the country has already codified the rules depending on the local climatic conditions. If not, what action the MoEF&CC is going to take in this regard.

5. Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there.

6. Let the CPCB and MoEF&CC file their detailed report in this regard.

7. Post the matter on **12.12.2024**.



Sd/-

**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

**Dr. Satyagopal Korlapati, EM**

O.A. No.02/2023 (SZ),  
27<sup>th</sup> September, 2024. Mn.



**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
**CENTRAL POLLUTION CONTROL BOARD**  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.  
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

**ON PRIORITY**  
**NGT MATTER**

**SPEED POST/E-mail**

CM-13013/2/2023-TECH-RD-BENGALURU-RD (Bengaluru)

11<sup>th</sup> November, 2024

To

**The Member Secretary**

All SPCBs/PCCs (As per List)

**Sub: Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.**

**Ref.: Hon'ble NGT order dated 27.09.2024 in the matter of OA No 02/2023 titled Jagan Kumar. J, Bengaluru. Vs The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.**

Sir/Madam,

This has reference to order dated 27/9/2024 of the Hon'ble National Green Tribunal in the matter of Original Application No. 02/2023 wherein vide para 5 it has has been directed as below:


*Para 5: Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there.*

Copy of the said order dated 27/9/2024 of the Hon'ble NGT is attached for ready reference.

In this regard, it is kindly requested to confirm whether SPCB/PCC is having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there? If so, details on the same be also provided.

Information, as above, be provided to CPCB by **20<sup>th</sup> November, 2024**. The matter be taken on priority being compliance of Hon'ble NGT matter.

Yours faithfully,

  
 11.11.2024  
**Sharandeep Singh**  
 (Divisional Head UPC-I)

Encl: As above

1 of 2

**‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.**  
**Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.**

दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in

Copy to:

1. **The Regional Directorate**  
**Central Pollution Control Board**  
Ground Floor, PICUP Bhawan  
Vibhuti Khand, Gomti Nagar  
Lucknow - 226 010
2. **The Regional Directorate**  
**Central Pollution Control Board**  
1<sup>st</sup> & 2<sup>nd</sup> Floors, Nisarga Bhavan  
A-Block, Thimmaiah Main Road 7<sup>th</sup> D Cross,  
Shivanagar, Opp. Pushpanjali Theatre,  
Bangalore -560 010
3. **The Regional Directorate**  
**Central Pollution Control Board**  
South end Conclave, Block-502, 5<sup>th</sup> & 6<sup>th</sup> Floors 1582,  
Razidanga, Main Road Kolkata - 700107
4. **The Regional Directorate**  
**Central Pollution Control Board**  
Parivesh Bhawan Opp. VMC Ward Office No. 10,  
Subhanpura, Vadodara-390 023
5. **The Regional Directorate**  
**Central Pollution Control Board**  
Paryavaran Parisar, Sector E-5, Arera Colony,  
Bhopal - 462 016
6. **The Regional Directorate**  
**Central Pollution Control Board**  
"TUM-SIR". Lower Motinagar Near Fire Brigade H.Q.,  
Shillong - 793 014
7. **The Regional Directorate**  
**Central Pollution Control Board**  
Second Floor, 77-A, South Avenue Road,  
Ambattur Industrial Estate, Chennai,  
Tamilnadu-600058
8. **The Regional Directorate**  
**Central Pollution Control Board**  
Raw House No 1, Sanjivani Nisarg Balewadi,  
Pune- 411045
9. **The Regional Directorate**  
**Central Pollution Control Board**  
Telephone Exchange, Sector- 49  
Chandigarh- 160047

: To Follow up with respective  
SPCBs/PCCs for arranging  
the information in time,  
please.

  
11.11.2024

**Sharandeep Singh**

2 of 2

**The Member Secretary**  
(All SPCBs/PCCs as per list enclosed)

1.	<b>The Member Secretary Andhra Pradesh Pollution Control Board</b> D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada - 520010	2.	<b>The Member Secretary Arunachal Pradesh State Pollution Control Board</b> Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, Papu Nalah, Naharlagun-791110
3.	<b>The Member Secretary Pollution Control Board Assam,</b> Bamunimaidam, Guwahati - 781021	4.	<b>The Member Secretary Bihar State Pollution Control Board,</b> Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna (Bihar) - 800 010
5.	<b>The Member Secretary Chhattisgarh Environment Conservation Board,</b> Paryavas Bhavan, North Block Sector-19, Naya Raipur, Chhattisgarh- 492002	6.	<b>The Member Secretary Goa State Pollution Control Board</b> Near Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao, Bardez, Goa - 403511
7.	<b>The Member Secretary Gujarat Pollution Control Board</b> Paryavaran Bhavan, Sector-10-A, Gandhi nagar - 382010	8.	<b>The Member Secretary Haryana State Pollution Control Board</b> C-11, Sector-6, Panchkulla, Haryana - 134109
9.	<b>The Member Secretary Himachal Pradesh State Pollution Control Board</b> Him Parivesh, Phase-III, New Shimla, Himachal Pradesh - 171009	10.	<b>The Member Secretary J&amp;K Pollution Control Board,</b> Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)- 180006
11.	<b>The Member Secretary Jharkhand State Pollution Control Board</b> T.A. Bldg., H.E.C., P.O. - Dhurwa, Ranchi - 834004, Jharkhand	12.	<b>The Member Secretary Karnataka State Pollution Control Board</b> Parisara Bhawan, #49 Church Street, Bangalore - 560 001
13.	<b>The Member Secretary Kerala State Pollution Control Board</b> Pattom P.O., Thiruvananthapuram - 695 004 Kerala	14.	<b>The Member Secretary Maharashtra Pollution Control Board</b> Kalpataru Point, 2 <sup>rd</sup> & 4 <sup>th</sup> Floor Opp. PVR Cinema, Sion Circle, Mumbai - 400022
15.	<b>The Member Secretary Manipur Pollution Control Board</b> Near Imphal West D.C. Office Complex Lamphelpat, Imphal Manipur, 795004	16.	<b>The Member Secretary Madhya Pradesh Pollution Control Board</b> Parayavaran Parisar, E-5, Arera Colony, Bhopal- 462016 (MP)
17.	<b>The Member Secretary Meghalaya State Pollution Control Board</b> ARDEN, Lumbyngngad Shillong, Meghalaya - 793014	18.	<b>The Member Secretary Mizoram Pollution Control Board</b> New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl, Mizoram-796001
19.	<b>The Member Secretary Nagaland Pollution Control Board</b> Signal Point, Dimapur Nagaland - 797112	20.	<b>The Member Secretary Orissa Pollution Control Board</b> Paribesh Bhawan, A/118, NilakanthaNagar, Unit - VIII, Bhubaneswar - 751012, Odisha

21.	<b>The Member Secretary Punjab Pollution Control Board</b> Vatavaran Bhawan, Nabha Road Patiala - 147 001, Punjab	22.	<b>The Member Secretary Rajasthan State Pollution Control Board</b> A-4, Institutional Area Jhalana Doongri, Jaipur, Rajasthan - 302 004
23.	<b>The Member Secretary Tamil Nadu Pollution Control Board</b> 76, Mount Salai, Guindy Chennai - 600 032, Tamil Nadu	24.	<b>The Member Secretary Sikkim Pollution Control Board</b> <b>Forest, Environment Wildlife Management Department, Gov. of Sikkim,</b> Forest Secretariat annex I, Ground Floor, Deorali, Gangtok East Sikkim - 737102,
25.	<b>The Member Secretary Telangana State Pollution Control Board,</b> Paryavarana Bhawan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500018	26.	<b>The Member Secretary Tripura Pollution Control Board</b> Parivesh Bhawan, Pandit Nehru Complex P.O. - Kunjaban, Gorkhabasti, Agartala, Tripura - 799 006
27.	<b>The Member Secretary Uttar Pradesh Pollution Control Board</b> Building No. TC - 12V, Vibhuti Khand Gomti Nagar, Lucknow - 226 010	28.	<b>The Member Secretary Uttarakhand Pollution Control Board</b> Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun, Uttarakhand- 248001
29.	<b>The Member Secretary West Bengal Pollution Control Board</b> Paribesh Bhawan 10A, Block-LA, Sector- III Salt Lake City, Calcutta, West Bengal- 700106	30.	<b>The Member Secretary Puducherry Pollution Control Committee</b> 3rd Floor, Housing Board Complex, Anna Nagar, Nellithope, Puducherry - 605005
31.	<b>The Member Secretary Pollution Control Committee Dadra &amp; Nagar Haveli and Daman &amp; Diu</b> 1st Floor, Udatog Bhawan, Bhenslore, Nani Daman- 396210	32.	<b>The Member Secretary Chandigarh Pollution Control Committee</b> Paryavarana Bhawan, Ground Floor, Sector - 19 B, Madhya Marg, Chandigarh - 160019
33.	<b>The Member Secretary Andaman &amp; Nicobar Pollution Control Committee</b> Department of Science & Technology, Dollygunj, Port Blair - 744103, South Andaman, A & N Islands	34.	<b>The Member Secretary Lakshadweep Pollution Control Committee</b> Lakshadweep Administration, Dept. of Science, Technology & Environment, Kavaratti Island, Lakshadweep - 682555
35.	<b>The Member Secretary Delhi Pollution Control Committee</b> 6 <sup>th</sup> floor, C wing, Delhi Secretariat, I P Estate, Delhi - 110002	36.	<b>The Member Secretary Ladakh Pollution Control Committee</b> Skara Yokma, Near KBR Air Port, UT of Ladakh, Leh-194101

**Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.**

**Me** <upc1.cpcb@gov.in>  
 Mon, 11 Nov 2024 6:42:17 PM +0530 •

To "membersecy" <membersecy@appcb.gov.in>, "ms-mppcb" <ms-mppcb@mp.gov.in>, "hocecb" <hocecb@gmail.com>, "member-secretary" <member-secretary@rpcb.nic.in>, "ms-gspcbgoa" <ms-gspcb.goa@nic.in>, "ms" <ms@kspcb.gov.in>, "ho" <ho@kspcb.gov.in>, "chnkspcb" <chn.kspcb@gov.in>, "managingdirector2278" <managingdirector2278@gmail.com>, "cpcc-chd" <cpcc-chd@nic.in>, "msdpcc" <msdpcc@nic.in>, "hspcbms" <hspcbms@gmail.com>, "mspcb-hp" <mspcb-hp@nic.in>, "mshppcb" <mshppcb@gmail.com>, "membersecretaryjkspcb" <membersecretaryjkspcb@gmail.com>, "jk100" <jk100@ifs.nic.in>, "membersecypcb" <membersecy.pcb@jk.gov.in>, "msppcb" <msppcb@punjab.gov.in>, "msppcb" <msppcb@gmail.com>, "ppccpon" <ppcc.pon@nic.in>, "memsec" <memsec@tnpcb.gov.in>, "ms-tspcb" <ms-tspcb@telangana.gov.in>, "dstandamans" <dstandamans@gmail.com>, "dstpcc-andaman" <dstpcc-andaman@nic.in>, "msbspcb\_bih" <msbspcb\_bih@gov.in>, "bspcb" <bspcb@yahoo.com>, "ranchijspcb" <ranchijspcb@gmail.com>, "membersecretary" <membersecretary@ospcb.org>, "mswbpcb-wb" <ms.wbpcb-wb@bangla.gov.in>, "mspcbwb" <mspcbwb@gmail.com>, "ms" <ms@wbpcb.gov.in>, "ms" <ms@uppcb.in>, "msukpcb" <msukpcb@yahoo.com>, "ms" <ms@mpcb.gov.in>, "arunachalspcb" <arunachalspcb@gmail.com>, "membersecretary" <membersecretary@pcbassam.org>, "pcb-man" <pcb-man@nic.in>, "memsecyspcb-meg" <memsecy.spcb-meg@gov.in>, "megspcb" <megspcb@rediffmail.com>, "duhawma15" <duhawma15@yahoo.com>, "npcb2" <npcb2@yahoo.com>, "drgopalpradhan" <drgopalpradhan@gmail.com>, "spcbsikkim" <spcbsikkim@gmail.com>, "tripuraspcb" <tripuraspcb@gmail.com>, "bishuk5" <bishuk5@gmail.com>, "hoospcb-tr" <hoospcb-tr@gov.in>, "pccddnh" <pccddnh@gmail.com>, "fs-dmn-dd" <fs-dmn-dd@nic.in>, "collector\_daman\_dd" <collector\_daman\_dd@nic.in>, "membersecretarygpcb" <membersecretarygpcb@gmail.com>, "ms-gpcb" <ms-gpcb@gujarat.gov.in>, "regionaldirectorlpcb" <regionaldirectorlpcb@gmail.com>, "pollutioncontrolcommitteeh" <pollutioncontrolcommitteeh@gmail.com>

Cc "Chandra Babu Jathikartha" <jcb.cpcb@nic.in>, "Pentani jagan" <jagan191.cpcb@gov.in>, "Mrinal Kanti Biswas" <mkbiswas.cpcb@nic.in>, "Kamal Kumar" <kamalkumar.cpcb@nic.in>, "Mantu Kumar Choudhury" <mkc.cpcb@gov.in>, "PRASOON GARGAVA" <prasoon.cpcb@nic.in>, "Pratik Bharne" <pratik.cpcb@gov.in>, "Narender Sharma" <narendersharm.cpcb@gov.in>, "VARALAXMI HOSOUR DEVAIAH" <vlaxmi.cpcb@nic.in>, "SHARANDEEP SINGH" <sharandeep.cpcb@nic.in>, "Danish Meena" <danish.cpcb@gov.in>, "JULI PATEL" <juli.cpcb@gov.in>

Reading 8 / 8

**Ref: Hon'ble NGT order dated 27.09.2024 in the matter of OA No 02/2023 titled Jagan Kumar. J, Bengaluru. Vs The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.**

Sir/Madam,

This has reference to order dated 27/9/2024 of the Hon'ble National Green Tribunal in the matter of Original Application No. 02/2023 wherein vide para 5 it has has been directed as below:

*Para 5: Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there.*

Copy of the said order dated 27/9/2024 of the Hon'ble NGT is attached for ready reference.

In this regard, it is kindly requested to confirm whether SPCB/PCC is having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there? If so, details on the same be also provided.

Information, as above, be provided to CPCB by **20<sup>th</sup> November, 2024**. The matter be taken on priority being compliance of Hon'ble NGT matter.

Copy of letter issued in this regard is attached herewith.

With regards,

UPC-I Division  
 Central Pollution Control Board  
 Parivesh Bhawan, East Arjun Nagar  
 Delhi – 110032

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NGT order dated 28.09.202... .pdf  
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**Information in NGT O.A 02 OF 2023 -Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.**

**Me** Me <upc1.cpcb@gov.in>  
 Mon, 25 Nov 2024 2:55:27 PM +0530 •

To "Pentani jagan" <jagan191.cpcb@gov.in>, "Mrinal Kanti Biswas" <mkbiswas.cpcb@nic.in>, "Chandra Babu Jathikartha" <jcb.cpcb@nic.in>, "Kamal Kumar" <kamalkumar.cpcb@nic.in>, "Mantu Kumar Choudhury" <mkc.cpcb@gov.in>, "PRASOON GARGAVA" <prasoon.cpcb@nic.in>, "Pratik Bharne" <pratik.cpcb@gov.in>, "Narender Sharma" <narendersharma.cpcb@gov.in>, "VARALAXMI HOSOUR DEVAIAH" <vlaxmi.cpcb@nic.in>

Respected Sir/Madam,

Kindly refer the trailing email. In compliance to directions of Hon'ble NGT in O.A No 02/2023, information regarding "Guidelines regarding the glass facades raised in the buildings and restrictions on them" was sought from SPCBs/PCCs and SPCBs/PCCs were requested to provide information latest by 20.11.2024, however information is still awaited from SPCBs/PCCs. In view of the above, it is requested to kindly follow up with concerned SPCBs/PCCs in your jurisdiction for providing information in the matter at the earliest.

With regards,

UPC-I Division  
 Central Pollution Control Board  
 Parivesh Bhawan, East Arjun Nagar  
 Delhi – 110032

===== Forwarded message =====

From: UPC I <upc1.cpcb@gov.in>  
 To: "membersecy" <membersecy@appcb.gov.in>, "ms-mppcb" <ms-mppcb@mp.gov.in>, "hocecb" <hocecb@gmail.com>, "membersecretary" <member-secretary@rpcb.nic.in>, "ms-gspcbgoa" <ms-gspcb.goa@nic.in>, "ms" <ms@kspcb.gov.in>, "ho" <ho@kspcb.gov.in>, "chnkspcb" <chn.kspcb@gov.in>, "managingdirector2278" <managingdirector2278@gmail.com>, "cpcc-chd" <cpcc-chd@nic.in>, "msdpcc" <msdpcc@nic.in>, "hspcbms" <hspcbms@gmail.com>, "mspcb-hp" <mspcb-hp@nic.in>, "mshppcb" <mshppcb@gmail.com>, "membersecretaryjkspcb" <membersecretaryjkspcb@gmail.com>, "jk100" <jk100@ifs.nic.in>, "membersecypcb" <membersecy.pcb@jk.gov.in>, "msppcb" <msppcb@punjab.gov.in>, "msppcb" <msppcb@gmail.com>, "ppccpon" <ppcc.pon@nic.in>, "memsec" <memsec@tnpcb.gov.in>, "ms-tspcb" <ms-tspcb@telangana.gov.in>, "dstandamans" <dstandamans@gmail.com>, "dstpcc-andaman" <dstpcc-andaman@nic.in>, "msbspb\_bih" <msbspb\_bih@gov.in>, "bspbcb" <bspbcb@yahoo.com>, "ranchijspcb" <ranchijspcb@gmail.com>, "membersecretary" <membersecretary@ospboard.org>, "mswbpcb-wb" <ms.wbpcb-wb@bangla.gov.in>, "mspcbwb" <mspcbwb@gmail.com>, "ms" <ms@wbpcb.gov.in>, "ms" <ms@uppcb.in>, "msukpcb" <msukpcb@yahoo.com>, "ms" <ms@mpcb.gov.in>, "arunachalspcb" <arunachalspcb@gmail.com>, "membersecretary" <membersecretary@pcbassam.org>, "pcb-man" <pcb-man@nic.in>, "memsecyspcb-meg" <memsecy.spcb-meg@gov.in>, "megspcb" <megspcb@rediffmail.com>, "duhawma15" <duhawma15@yahoo.com>, "npcb2" <npcb2@yahoo.com>, "drgopalpradhan" <drgopalpradhan@gmail.com>, "spcbsikkim" <spcbsikkim@gmail.com>, "tripuraspcb" <tripuraspcb@gmail.com>, "bishuk5" <bishuk5@gmail.com>, "hoospcb-tr" <hoospcb-tr@gov.in>, "pccddnh" <pccddnh@gmail.com>, "fs-dmn-dd" <fs-dmn-dd@nic.in>, "collector\_daman\_dd" <collector\_daman\_dd@nic.in>, "membersecretarygpcb" <membersecretarygpcb@gmail.com>, "ms-gpcb" <ms-gpcb@gujarat.gov.in>, "regionaldirectorlpcb" <regionaldirectorlpcb@gmail.com>, "pollutioncontrolcommitteeh" <pollutioncontrolcommitteeh@gmail.com>  
 Cc: "Chandra Babu Jathikartha" <jcb.cpcb@nic.in>, "Pentani jagan" <jagan191.cpcb@gov.in>, "Mrinal Kanti Biswas" <mkbiswas.cpcb@nic.in>, "Kamal Kumar" <kamalkumar.cpcb@nic.in>, "Mantu Kumar Choudhury" <mkc.cpcb@gov.in>, "PRASOON GARGAVA" <prasoon.cpcb@nic.in>, "Pratik Bharne" <pratik.cpcb@gov.in>, "Narender Sharma" <narendersharma.cpcb@gov.in>, "VARALAXMI HOSOUR DEVAIAH" <vlaxmi.cpcb@nic.in>, "SHARANDEEP SINGH" <sharandeep.cpcb@nic.in>, "Danish Meena" <danish.cpcb@gov.in>, "JULI PATEL" <juli.cpcb@gov.in>  
 Date: Mon, 11 Nov 2024 18:42:15 +0530  
 Subject: Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.

===== Forwarded message =====

...

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केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA  
**ON PRIORITY**  
**NGT MATTER**

**SPEED POST/E-mail**

CM-13013/2/2023-TECH-RD-BENGALURU-RD (Bengaluru)

28.11.2024

To

The Member Secretary  
(All SPCBs/PCCs)

**Sub: Reminder- Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.**

Reference:

1. Letter of even no dated 11/11/2024

2. Hon'ble NGT order dated 27.09.2024 in the matter of OA No 02/2023 (SZ)

Sir/Madam,

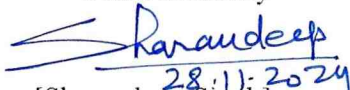
This has reference to the letter of even no dated 11/11/2024 wherein for compliance of Hon'ble NGT order dated 27/9/2024 in the matter of Original Application No. 02/2023 vide para 5 has directed as follows:

*Para 5 : Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there*

Copy of the said order dated 27/9/2024 of the Hon'ble NGT is attached for ready reference. In this regard, CPCB has requested SPCBs/PCCs to provide information in the stated matter latest by 20.11.2024. However information in the matter is still awaited.

In view of the above, it is again requested to provide information whether concerned SPCBs/PCCs is having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there. Status on the same may be provided to CPCB latest by 29<sup>th</sup> November 2024.

Yours faithfully

  
[Sharandeep Singh]  
28.11.2024

**Divisional Head UPC-I**

Enclosure: As above

Copy to :

1. Regional Director ,CPCB (All RDs) : For follow up with SPCBs in Jurisdiction:

**‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032**

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpbc.nic.in

**Reminder- 3 in NGT matter 02 of 2023- Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.**

**Me** <upc1.cpcb@gov.in>  
 Wed, 04 Dec 2024 11:29:48 AM +0530 •

To "Pentani jagan" <jagan191.cpcb@gov.in>, "Chandra Babu Jathikartha" <jcb.cpcb@nic.in>, "Mrinal Kanti Biswas" <mkbiswas.cpcb@nic.in>, "Kamal Kumar" <kamalkumar.cpcb@nic.in>, "Mantu Kumar Choudhury" <mkc.cpcb@gov.in>, "PRASOON GARGAVA" <prasoon.cpcb@nic.in>, "Narender Sharma" <narendersharma.cpcb@gov.in>, "VARALAXMI HOSOUR DEVAIAH" <vlaxmi.cpcb@nic.in>, "Danish Meena" <danish.cpcb@gov.in>

Cc "Anjana Kumari" <anjana.cpcb@nic.in>, "Sunil Meena" <sunil.cpcb@gov.in>, "Sandeep Roy" <sandeeproy.cpcb@nic.in>, "PRADEEP RAJ SAMPATH" <pradeepraj.cpcb@nic.in>, "Kavitha BV" <kavitha.cpcb@nic.in>, "RAJKUMAR R" <rajkumar.cpcb@nic.in>, "Mahima T Gowda" <mahima.cpcb@nic.in>, "Poornima S" <poornimas.cpcb@gov.in>, "MEMBER SECRETARY CPCB" <mscb.cpcb@nic.in>

Respected Sir/Madam,

Kindly refer the trailing email. In compliance to directions of Hon'ble NGT in O.A No 02/2023, information regarding "Guidelines regarding the glass facades raised in the buildings and restrictions on them" was sought from SPCBs/PCCs and SPCBs/PCCs were requested to provide information latest by 20.11.2024, however information is still awaited from SPCBs/PCCs. Multiple reminders are already issued to SPCBs. In view of the above, it is requested to kindly follow up with concerned SPCBs/PCCs in your jurisdiction for providing information in the matter at the earliest latest by today evening.

With regards,

UPC-I Division  
 Central Pollution Control Board  
 Parivesh Bhawan, East Arjun Nagar  
 Delhi – 110032

==== Forwarded message =====

From: UPC I <upc1.cpcb@gov.in>  
 To: "ms-mppcb" <ms-mppcb@mp.gov.in>, "hocecb" <hocecb@gmail.com>, "member-secretary" <member-secretary@rpcb.nic.in>, "ms-gspcbgoa" <ms-gspcb.goa@nic.in>, "ms" <ms@kspcb.gov.in>, "ho" <ho@kspcb.gov.in>, "chnkspcb" <chn.kspcb@gov.in>, "managingdirector2278" <managingdirector2278@gmail.com>, "cpcc-chd" <cpcc-chd@nic.in>, "msdpcc" <msdpcc@nic.in>, "hspcbms" <hspcbms@gmail.com>, "mspcb-hp" <mspcb-hp@nic.in>, "mshppcb" <mshppcb@gmail.com>, "membersecretaryjkspcb" <membersecretaryjkspcb@gmail.com>, "jk100" <jk100@ifs.nic.in>, "membersecypcb" <membersecypcb@jk.gov.in>, "ppccpon" <ppcc.pon@nic.in>, "memsec" <memsec@tnpcb.gov.in>, "ms-tspcb" <ms-tspcb@telangana.gov.in>, "dstandamans" <dstandamans@gmail.com>, "dstpcc-andaman" <dstpcc-andaman@nic.in>, "msbspcb\_bih" <msbspcb\_bih@gov.in>, "bspcb" <bspcb@yahoo.com>, "ranchijspcb" <ranchijspcb@gmail.com>, "membersecretary" <membersecretary@ospboard.org>, "mswbpcb-wb" <ms.wbpcb-wb@bangla.gov.in>, "mspcbwb" <mspcbwb@gmail.com>, "ms" <ms@wbpcb.gov.in>, "ms" <ms@uppcb.in>, "msukpcb" <msukpcb@yahoo.com>, "ms" <ms@mpcb.gov.in>, "arunachalspcb" <arunachalspcb@gmail.com>, "pcb-man" <pcb-man@nic.in>, "memsecypcb-meg" <memsecypcb-meg@gov.in>, "megspcb" <megspcb@rediffmail.com>, "duhawma15" <duhawma15@yahoo.com>, "npcb2" <npcb2@yahoo.com>, "drgopalpradhan" <drgopalpradhan@gmail.com>, "hoospcb-tr" <hoospcb-tr@gov.in>, "pccdddnh" <pccdddnh@gmail.com>, "fs-dmn-dd" <fs-dmn-dd@nic.in>, "membersecretarygpcb" <membersecretarygpcb@gmail.com>, "ms-gpcb" <ms-gpcb@gujarat.gov.in>, "regionaldirectorlpcb" <regionaldirectorlpcb@gmail.com>, "pollutioncontrolcommitteeh" <pollutioncontrolcommitteeh@gmail.com>

Cc: "Chandra Babu Jathikartha" <jcb.cpcb@nic.in>, "Pentani jagan" <jagan191.cpcb@gov.in>, "Mrinal Kanti Biswas" <mkbiswas.cpcb@nic.in>, "Kamal Kumar" <kamalkumar.cpcb@nic.in>, "Mantu Kumar Choudhury" <mkc.cpcb@gov.in>, "PRASOON GARGAVA" <prasoon.cpcb@nic.in>, "Pratik Bharné" <pratik.cpcb@gov.in>, "Narender Sharma" <narendersharma.cpcb@gov.in>, "VARALAXMI HOSOUR DEVAIAH" <vlaxmi.cpcb@nic.in>, "SHARANDEEP SINGH" <sharandeep.cpcb@nic.in>, "Danish Meena" <danish.cpcb@gov.in>, "JULI PATEL" <juli.cpcb@gov.in>

Date: Thu, 28 Nov 2024 18:14:10 +0530  
 Subject: Reminder- Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.

==== Forwarded message =====

...

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NGT order dated 28.09.202... .pdf  
 96.6 KB • 🗑️

**Reminder- 3 in NGT matter 02 of 2023- Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.**

**Me** [Me <danish.cpcb@gov.in>](mailto:danish.cpcb@gov.in)  
 Thu, 05 Dec 2024 10:14:31 PM +0530 •

To "[member-secretary](mailto:member-secretary@rpcb.nic.in)" <[member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)>, "[hspcbms](mailto:hspcbms@gmail.com)" <[hspcbms@gmail.com](mailto:hspcbms@gmail.com)>, "[mspcb-hp](mailto:mspcb-hp@nic.in)" <[mspcb-hp@nic.in](mailto:mspcb-hp@nic.in)>, "[mshppcb](mailto:mshppcb@gmail.com)" <[mshppcb@gmail.com](mailto:mshppcb@gmail.com)>, "[ppccpon](mailto:ppccpon@nic.in)" <[ppccpon@nic.in](mailto:ppccpon@nic.in)>, "[memsec](mailto:memsec@tnpcb.gov.in)" <[memsec@tnpcb.gov.in](mailto:memsec@tnpcb.gov.in)>, "[ms-tspcb](mailto:ms-tspcb@telangana.gov.in)" <[ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)>, "[dstandamans](mailto:dstandamans@gmail.com)" <[dstandamans@gmail.com](mailto:dstandamans@gmail.com)>, "[dstpcc-andaman](mailto:dstpcc-andaman@nic.in)" <[dstpcc-andaman@nic.in](mailto:dstpcc-andaman@nic.in)>, "[msbspcb\\_bih](mailto:msbspcb_bih@gov.in)" <[msbspcb\\_bih@gov.in](mailto:msbspcb_bih@gov.in)>, "[bspcb](mailto:bspcb@yahoo.com)" <[bspcb@yahoo.com](mailto:bspcb@yahoo.com)>, "[ranchijspcb](mailto:ranchijspcb@gmail.com)" <[ranchijspcb@gmail.com](mailto:ranchijspcb@gmail.com)>, "[mswbpcb-wb](mailto:mswbpcb-wb@bangla.gov.in)" <[mswbpcb-wb@bangla.gov.in](mailto:mswbpcb-wb@bangla.gov.in)>, "[mspcbwb](mailto:mspcbwb@gmail.com)" <[mspcbwb@gmail.com](mailto:mspcbwb@gmail.com)>, "[ms](mailto:ms@wbpcb.gov.in)" <[ms@wbpcb.gov.in](mailto:ms@wbpcb.gov.in)>, "[ms](mailto:ms@uppcb.in)" <[ms@uppcb.in](mailto:ms@uppcb.in)>, "[ms](mailto:ms@mpcb.gov.in)" <[ms@mpcb.gov.in](mailto:ms@mpcb.gov.in)>, "[arunachalspcb](mailto:arunachalspcb@gmail.com)" <[arunachalspcb@gmail.com](mailto:arunachalspcb@gmail.com)>, "[pcb-man](mailto:pcb-man@nic.in)" <[pcb-man@nic.in](mailto:pcb-man@nic.in)>, "[memsecyspcb-meg](mailto:memsecyspcb-meg@gov.in)" <[memsecyspcb-meg@gov.in](mailto:memsecyspcb-meg@gov.in)>, "[megspcb](mailto:megspcb@rediffmail.com)" <[megspcb@rediffmail.com](mailto:megspcb@rediffmail.com)>, "[duhawma15](mailto:duhawma15@yahoo.com)" <[duhawma15@yahoo.com](mailto:duhawma15@yahoo.com)>, "[npcb2](mailto:npcb2@yahoo.com)" <[npcb2@yahoo.com](mailto:npcb2@yahoo.com)>, "[drgopalpradhan](mailto:drgopalpradhan@gmail.com)" <[drgopalpradhan@gmail.com](mailto:drgopalpradhan@gmail.com)>, "[membersecretarygpcb](mailto:membersecretarygpcb@gmail.com)" <[membersecretarygpcb@gmail.com](mailto:membersecretarygpcb@gmail.com)>, "[ms-gpcb](mailto:ms-gpcb@gujarat.gov.in)" <[ms-gpcb@gujarat.gov.in](mailto:ms-gpcb@gujarat.gov.in)>, "[regionaldirectorlpcb](mailto:regionaldirectorlpcb@gmail.com)" <[regionaldirectorlpcb@gmail.com](mailto:regionaldirectorlpcb@gmail.com)>, "[pollutioncontrolcommitteeh](mailto:pollutioncontrolcommitteeh@gmail.com)" <[pollutioncontrolcommitteeh@gmail.com](mailto:pollutioncontrolcommitteeh@gmail.com)>, "[membersecretary](mailto:membersecretary@pcbassam.org)" <[membersecretary@pcbassam.org](mailto:membersecretary@pcbassam.org)>

Cc "[Chandra Babu Jathikartha](mailto:Chandra Babu Jathikartha@nic.in)" <[jcb.cpcb@nic.in](mailto:jcb.cpcb@nic.in)>, "[Pentani jagan](mailto:Pentani jagan@gov.in)" <[jagan191.cpcb@gov.in](mailto:jagan191.cpcb@gov.in)>, "[Mrinal Kanti Biswas](mailto:Mrinal Kanti Biswas@nic.in)" <[mkbiswas.cpcb@nic.in](mailto:mkbiswas.cpcb@nic.in)>, "[Kamal Kumar](mailto:Kamal Kumar@nic.in)" <[kamalkumar.cpcb@nic.in](mailto:kamalkumar.cpcb@nic.in)>, "[Mantu Kumar Choudhury](mailto:Mantu Kumar Choudhury@gov.in)" <[mkc.cpcb@gov.in](mailto:mkc.cpcb@gov.in)>, "[Narender Sharma](mailto:Narender Sharma@gov.in)" <[narendersharm.cpcb@gov.in](mailto:narendersharm.cpcb@gov.in)>, "[VARALAXMI HOSOUR DEVAIAH](mailto:VARALAXMI HOSOUR DEVAIAH@nic.in)" <[vlaxmi.cpcb@nic.in](mailto:vlaxmi.cpcb@nic.in)>, "[SHARANDEEP SINGH](mailto:SHARANDEEP SINGH@nic.in)" <[sharandeep.cpcb@nic.in](mailto:sharandeep.cpcb@nic.in)>, "[MEMBER SECRETARY CPCB](mailto:MEMBER SECRETARY CPCB@nic.in)" <[mscb.cpcb@nic.in](mailto:mscb.cpcb@nic.in)>

Respected Sir/Madam,

Kindly refer the trailing email. In compliance to directions of Hon'ble NGT in O.A No 02/2023, information regarding "Guidelines regarding the glass facades raised in the buildings and restrictions on them" was sought from SPCBs/PCCs and SPCBs/PCCs were requested to provide information latest by 20.11.2024, however information is still awaited from your SPCBs/PCCs. Multiple reminders are already issued to SPCBs. In view of the above, it is requested to kindly provide information in the matter at the earliest latest by tomorrow morning.

Yours faithfully

Danish Meeena  
Scientist UPC-I

===== Forwarded message =====

From: UPC I <[upc1.cpcb@gov.in](mailto:upc1.cpcb@gov.in)>To: "[jagan191.cpcb@gov.in](mailto:jagan191.cpcb@gov.in)", "[Chandra Babu Jathikartha](mailto:Chandra Babu Jathikartha@nic.in)" <[jcb.cpcb@nic.in](mailto:jcb.cpcb@nic.in)>, "[Mrinal Kanti Biswas](mailto:Mrinal Kanti Biswas@nic.in)" <[mkbiswas.cpcb@nic.in](mailto:mkbiswas.cpcb@nic.in)>, "[Kamal Kumar](mailto:Kamal Kumar@nic.in)" <[kamalkumar.cpcb@nic.in](mailto:kamalkumar.cpcb@nic.in)>, "[Mantu Kumar Choudhury](mailto:Mantu Kumar Choudhury@gov.in)" <[mkc.cpcb@gov.in](mailto:mkc.cpcb@gov.in)>, "[PRASOON GARGAVA](mailto:PRASOON GARGAVA@nic.in)" <[prasoon.cpcb@nic.in](mailto:prasoon.cpcb@nic.in)>, "[Narender Sharma](mailto:Narender Sharma@gov.in)" <[narendersharm.cpcb@gov.in](mailto:narendersharm.cpcb@gov.in)>, "[VARALAXMI HOSOUR DEVAIAH](mailto:VARALAXMI HOSOUR DEVAIAH@nic.in)" <[vlaxmi.cpcb@nic.in](mailto:vlaxmi.cpcb@nic.in)>, "[Danish Meena](mailto:Danish Meena@gov.in)" <[danish.cpcb@gov.in](mailto:danish.cpcb@gov.in)>Cc: "[Anjana Kumari](mailto:Anjana Kumari@nic.in)" <[anjana.cpcb@nic.in](mailto:anjana.cpcb@nic.in)>, "[Sunil Meena](mailto:Sunil Meena@gov.in)" <[sunil.cpcb@gov.in](mailto:sunil.cpcb@gov.in)>, "[Sandeep Roy](mailto:Sandeep Roy@nic.in)" <[sandeeproy.cpcb@nic.in](mailto:sandeeproy.cpcb@nic.in)>, "[PRADEEP RAJ SAMPATH](mailto:PRADEEP RAJ SAMPATH@nic.in)" <[pradeepraj.cpcb@nic.in](mailto:pradeepraj.cpcb@nic.in)>, "[Kavitha BV](mailto:Kavitha BV@nic.in)" <[kavitha.cpcb@nic.in](mailto:kavitha.cpcb@nic.in)>, "[RAJKUMAR R](mailto:RAJKUMAR R@nic.in)" <[raj.kumar.cpcb@nic.in](mailto:raj.kumar.cpcb@nic.in)>, "[Mahima T Gowda](mailto:Mahima T Gowda@nic.in)" <[mahima.cpcb@nic.in](mailto:mahima.cpcb@nic.in)>, "[Poornima S](mailto:Poornima S@gov.in)" <[poornimas.cpcb@gov.in](mailto:poornimas.cpcb@gov.in)>, "[MEMBER SECRETARY CPCB](mailto:MEMBER SECRETARY CPCB@nic.in)" <[mscb.cpcb@nic.in](mailto:mscb.cpcb@nic.in)>

Date: Wed, 04 Dec 2024 11:29:45 +0530

Subject: Reminder- 3 in NGT matter 02 of 2023- Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.

===== Forwarded message =====



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**ANDHRA PRADESH POLLUTION CONTROL BOARD**

Paryavaran Bhavan, APIIC Colony Road,  
Gurunanak Colony,  
Autonagar, Vijayawada- 520007.  
Website: www.pcb.ap.gov.in



**Lr No.316/APPCB/ CTE/ HO/2024**

**Dt. 23/11/2024**

**To**  
**Sri Sharandeep Singh,**  
**Divisional Head, UPC-I,**  
**Central Pollution Control Board (CPCB),**  
**Parivesh Bhawan, East Arjun Nagar,**  
**Delhi - 110032.**

Sir,

**Sub:**APPCB - HO - Guidelines regarding the glass facades raised in the building and restriction on them - Furnished- Reg.

**Ref:** Lr. No.CM-13013/2/2023 - TECH- RD - BENGALURU - RD (Bengaluru), dt.11.11.2024.

@@@

The CPCB requested all SPCBs to provide the information on Guidelines regarding the glass facades raised in the building and restriction on them vide reference cited above.

In this regard, it is to inform that APPCB is not having any guidelines regarding the glass facades raised in the buildings.

**Yours faithfully,**

**S SRI SARAVANAN, MS(SS).,**  
**O/o MEMBER SECRETARY-**  
**APPCB**

**Fwd: Original Application No. 02 of 2023 (SZ) before the Hon'ble National Green Tribunal, Southern Zone, Chennai-reg**

**CR** CPCB RDNE <zoshillong.cpcb@nic.in>  
 Fri, 06 Dec 2024 5:12:10 PM +0530  
 To "UPC I" <upc1.cpcb@gov.in>  
 Cc "SHARANDEEP SINGH" <sharandeep.cpcb@nic.in>, "Danish Meena" <danish.cpcb@gov.in>, "Mantu Kumar Choudhury" <mkc.cpcb@gov.in>, "Anil Ranveer" <anilranveer.cpcb@gov.in>

Forwarded please.

=====  
 Forwarded message  
 From: Arunachal Pradesh SPCB <arunachalspcb@gmail.com>  
 To: <upc1.cpcb@gov.in>, "zoshillong.cpcb" <zoshillong.cpcb@nic.in>  
 Date: Fri, 06 Dec 2024 17:03:36 +0530  
 Subject: Original Application No. 02 of 2023 (SZ) before the Hon'ble National Green Tribunal, Southern Zone, Chennai-reg  
 =====

**Ref: Letter No. RDNE/335/NGT/2024-25/1319-1321 dated 27<sup>th</sup> November 2024**

Sir,

In reference to the above mentioned subject, I am directed to provide the requisite information/Reply in respect of Arunachal Pradesh State Pollution Control Board as below:

Para. No.	Hon'ble NGT order dated 27 <sup>th</sup> September, 2024	Information/ Reply
5	<i>Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there.</i>	The Arunachal Pradesh State Pollution Control Board hasn't framed any guidelines regarding the glass facades raised in the buildings and therefore, restrictions on them are not applicable.

This is for favour of kind perusal and necessary action.

Yours faithfully,  
 Sd/-

(R. Kimsing), A.E.E.  
 APSPCB, Naharlagun

**Guidelines regarding the glass facades raised in the buildings and restrictions on them-reg.**

**le** legalcell@pcbassam.org  
Fri, 06 Dec 2024 5:00:30 PM +0530  
To "UPC I" <upc1.cpcb@gov.in>  
Cc "membersecretary" <membersecretary@pcbassam.org>, "bhuyangokul" <bhuyangokul@gmail.com>  
Tags

---

Sir/Madam,

With reference to the subject above , this is to inform you that the Pollution Control Board, Assam has no such Guidelines regarding the glass facades raised in the buildings and restrictions on them.

Thanking you

**Regards**

**G. Bhuyan,**  
**Nodal Officer,**  
**Legal Section**  
**Pollution Control Board, Assam**  
**Bamunimaidam, Guwahati-21**



**Fw: Re: Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.**

Annexure-X-A

**ja** jagdish\_cpcb@rediffmail.com  
Sun, 08 Dec 2024 8:46:50 AM +0530  
To "Danish Meena" <danish.cpcb@gov.in>  
Tags  Not in Contacts

With Regards Jagdish Prasad Meena Senior Environmental Engineer (Scientist-D) Central Pollution Control Board Regional Directorate, Chandigarh Ministry of Environment ,Forest and Climate Change, Govt of India BSNL Telephone Exchange,2nd Floor, Sector 49-C, Chandigarh-160047 Mobile No. 6393115414

From: [cpcc-chd@nic.in](mailto:cpcc-chd@nic.in)  
Sent: Tue, 19 Nov 2024 12:44:26  
To: "jagdish cpcb" <[jagdish\\_cpcb@rediffmail.com](mailto:jagdish_cpcb@rediffmail.com)>  
Cc: "scientist cpcc" <[scientist.cpcc@gmail.com](mailto:scientist.cpcc@gmail.com)>  
Subject: Re: Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.

Respected Sir/Madam,

Reference to trailing mail, Chandigarh Pollution Control Committee don't have any guidelines w.r.t glass facades raised in the building.

Regards  
Chandigarh Pollution Control Committee

---

**From:** "jagdish cpcb" <[jagdish\\_cpcb@rediffmail.com](mailto:jagdish_cpcb@rediffmail.com)>  
**To:** "Member Secretary PPCB" <[msppcb@punjab.gov.in](mailto:msppcb@punjab.gov.in)>, "Vivek Pandey" <[cpcc-chd@nic.in](mailto:cpcc-chd@nic.in)>  
**Sent:** Wednesday, November 13, 2024 3:51:55 PM  
**Subject:** Fw: Fwd: Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.

Respected Sir,

This has reference to order dated 27/9/2024 of the Hon'ble National Green Tribunal in the matter of Original Application No. 02/2023 wherein vide para 5 it has been directed as below:

*Para 5: Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there.*

Copy of the said order dated 27/9/2024 of the Hon'ble NGT is attached for ready reference.

***In this regard, it is kindly requested to confirm whether SPCB/PCC is having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there? If so, details on the same be also provided.***

Information, as above, be provided to CPCB by **20<sup>th</sup> November, 2024**. The matter be taken on priority being compliance of Hon'ble NGT matter.

Copy of letter issued in this regard is attached herewith.

With Regards

Jagdish Prasad Meena  
Senior Environmental Engineer (Scientist-D)  
Central Pollution Control Board  
Regional Directorate, Chandigarh  
Ministry of Environment ,Forest and Climate Change, Govt of India  
BSNL Telephone Exchange,2nd Floor, Sector 49-C, Chandigarh-160047  
Mobile No. 6393115414

Note: Forwarded message attached

-- Original Message --

From: Narender Sharma [narendersharmacpcb@gov.in](mailto:narendersharmacpcb@gov.in) on Wed, 13 Nov 2024 14:59:19 +0530  
To: "jagdish cpcb" [jagdish\\_cpcb@rediffmail.com](mailto:jagdish_cpcb@rediffmail.com), "Nikita Grover" [nikitag.cpcb@gov.in](mailto:nikitag.cpcb@gov.in), "Aakash Mishra" [aakashmishracpcb@gov.in](mailto:aakashmishracpcb@gov.in)  
Subject: Fwd: Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.



Head Office

Chhattisgarh Environment Conservation Board  
Paryavas Bhawan Sector-19, Nawa Raipur, Atal Nagar (CG) 492002

Email-hocecb@gmail.com

No. 7861 / Legal /CECB/ 2024

Nawa Raipur, Atal Nagar, Dated 4/12/2024

To,

Mr. Sharandeep Singh,  
Divisional Head UPC-I  
Central Pollution Control Board,  
Ministry of Environmen, Forest & Climate Change,  
Government of India,  
Parivesh Bhawan, East Arjun Nagar, Delhi - 110032

Sub. **Guidelines regarding the glass facades raised in the buildings and restrictions on them reg.**

Ref. Your letter No. CM-13013/2/2023-TECH-RD-BENGALURU-RD (Bengaluru) dated 11.11.2024

Vide aforesaid letter, information regarding the order dated 27.09.2024 passed by Hon'ble National Green Tribunal in the matter of Jagan Kumar J., Bengaluru Vs The Additional Chief Secretary, Government of Karnatka, Department of Forest, Ecology & Environmental Science, Bengaluru & Ors. (OA No. 02/2023) has requested Chhattisgarh Environment Conservation Board to confirm whether State of Chhattisgarh have guidelines regarding the glass facades raised in buildings and restrictions on them.

It is thus hereby informed that CECB has not issued any guidelines concerning the glass facades raised in the buildings and restrictions on them.

Member Secretary

Chhattisgarh Environment Conservation Board  
Nawa Raipur, Atal Nagar(CG)

o/c



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

**ON PRIORITY  
NGT MATTER**

**SPEED POST/E-mail**

CM-13013/2/2023-TECH-RD-BENGALURU-RD (Bengaluru)

11<sup>th</sup> November, 2024

To

**The Member Secretary  
Chhattisgarh Environment Conservation Board,  
ParyavasBhavan, North Block Sector-19,  
Naya Raipur, Chhattisgarh- 492002**



**Sub: Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.**

**Ref.: Hon'ble NGT order dated 27.09.2024 in the matter of OA No 02/2023 titled Jagan Kumar. J, Bengaluru. Vs The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.**

Sir/Madam,

This has reference to order dated 27/9/2024 of the Hon'ble National Green Tribunal in the matter of Original Application No. 02/2023 wherein vide para 5 it has been directed as below:

*Para 5: Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there.*

Copy of the said order dated 27/9/2024 of the Hon'ble NGT is attached for ready reference.

In this regard, it is kindly requested to confirm whether SPCB/PCC is having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there? If so, details on the same be also provided.

Information, as above, be provided to CPCB by **20<sup>th</sup> November, 2024**. The matter be taken on priority being compliance of Hon'ble NGT matter.

Yours faithfully,

*Sharandeep Singh*  
11.11.2024  
**Sharandeep Singh  
(Divisional Head UPC-I)**

Encl: As above

**'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.  
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.**

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in

**Item No.05:****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No.02 of 2023 (SZ)**

IN THE MATTER OF:

Jagan Kumar. J,  
Bengaluru.

... Applicant(s)

*Versus*The Additional Chief Secretary,  
Government of Karnataka,  
Department of Forest, Ecology &  
Environmental Science,  
Bengaluru and Ors.

...Respondent(s)

Date of hearing: 27.09.2024.

**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**For Applicant(s): M/s. Raj Kumar V.C., Saravana Kumar. V &  
R. Ganesh.For Respondent(s): Mr. Rajat Jonathan Shaw represented  
Mr. Darpan K.M. for R1.  
Mr. Vasanth H.K. for R2.  
Mr. R. Thirunavukarasu for R3.  
Ms. E. Hima Rithika represented  
Mr. M.R. Gokul Krishnan for R4.  
Mr. G.M. Syed Nurullah Sheriff for R6.

ORDER

1. The MoEF&CC, in its additional affidavit dated 20.08.2024, has stated that the Energy Conservation Building Code (ECBC), 2007 and 2017 are already published. The purpose of the ECBC is to provide minimum requirements for the energy-efficient design and construction of buildings.

2. As per Section 15 of the Energy Conservation Act, 2001, the State Government may, by notification, in consultation with the Bureau of Energy Efficiency, amend the energy conservation building codes to suit the regional and local climatic conditions and may, by rules made by it, specify and notify energy conservation and sustainable building codes with respect to use of energy in the buildings and implement the same through building bye-laws of the State. Secondly, to direct every owner or occupier of a building or building complex being a designated consumer to comply with the provisions of the energy conservation and sustainable building codes.

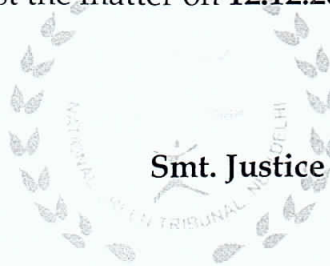
3. Either the CPCB or the MoEF&CC is not very clear whether these rules are being followed rigidly. It is left open to the State Governments to adopt the above code. It is not stated whether it is mandatory, whether it extends to all buildings of various sizes and also about the local climatic conditions. Unless there is a specific code that is drafted region-wise depending on the climatic conditions, the State Governments who are the planning authorities may not follow the same rigidly.

4. In this regard, the MoEF&CC is directed to find out whether as per Section 15 of the Energy Conservation Act, 2001, each of the States in the country has already codified the rules depending on the local climatic conditions. If not, what action the MoEF&CC is going to take in this regard.

5. Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there.

6. Let the CPCB and MoEF&CC file their detailed report in this regard.

7. Post the matter on **12.12.2024**.



Sd/-  
**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-  
**Dr. Satyagopal Korlapati, EM**

O.A. No.02/2023 (SZ),  
27<sup>th</sup> September, 2024. Mn.



प्रदूषण नियंत्रण समिति

Pollution Control Committee

संघ प्रदेश प्रशासन दादरा एवं नगर हवेली एवं दमन एवं दीव

U. T. Administration of Dadra and Nagar Haveli and Daman and Diu

प्रथम तल, उद्योग भवन, भेंसलोर, नानी दमन, दमन - ३९६२१०

1<sup>st</sup> Floor, Udyog Bhavan, Bhenslore, Nani Daman, Daman-396210

Ph.: 0260 - 2262524 / 2260975, e-mail: pcc-dnhdd@ddd.gov.in



No. PCC/DDD/NGT-107(2023)/2023-24/174

Date: 15/11/2024

To,  
The Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhavan, East Arjun Nagar,  
Delhi – 110 032.

**Sub: - Guidelines regarding the glass facades raised in the buildings and restrictions on them – reg.**

Ref: - Your letter No. CP-13013/2/2023-TECH-RD-BENGALURU-RD(Bengaluru), dated 11.11.2024.

Sir,  
Please refer to your letter No. CP-13013/2/2023-TECH-RD-BENGALURU-RD(Bengaluru), dated 11.11.2024. through email.

In this regard, it is to inform you that there is no any guidelines regarding the glass facades raised in the buildings and any restrictions on them from PCC – DNH&DD.

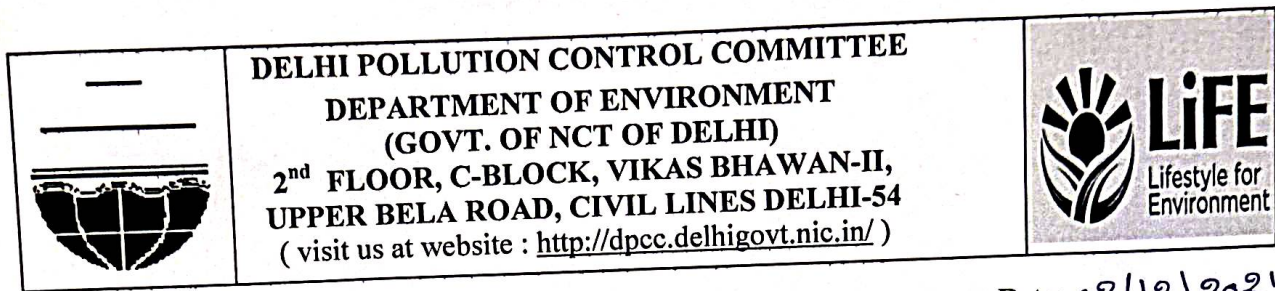
This is for your kind information please.

  
(Saurabh Mishra)  
Member Secretary,  
Pollution Control Committee,  
DNH & DD, Daman.

Copy to,

1. Shri Sharandeep Singh, Divisional Head, UPC-I, Central Pollution Control Board, Parivesh Bhavan, East Arjun Nagar, Delhi – 110 032
2. The Regional Director, Zonal Office (West), Central Pollution Control Board, "Parivesh Bhawan" Opp. VMC Ward Office No. 10, Subhanpura, Vadodara-390023 for kind information.

By email



DPCC/(10)/(10)/(110)/Leg-24 14363

Date: 03/12/2024

To,

**Sh Sharandeep Singh,**  
(Divisional Head UPC-I),  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
New Delhi-110032.

**Subject: Guidelines regarding the glass facades raised in the buildings and restrictions on them – reg**

Sir,

This is in reference to your letter dated 11.11.2024 on the above mentioned subject, wherein you had sought certain information about guidelines regarding the glass facades raised in the buildings and whether any restrictions on them. DPCC has not framed any guidelines on the matter.

  
Incharge, CFC-II

**Dr. B.M.S. Reddy**  
Senior Environmental Engineer  
Delhi Pollution Control Committee  
4th & 5th Floor, ISBT Building,  
Kashmere Gate, Delhi, Delhi-110006

# GOA STATE POLLUTION CONTROL BOARD

## गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,  
2407701, 2407703



Email Ids:

Chairman, GSPCB: chairman-gspcb.goa@nic.in  
Member Secretary, GSPCB: ms-gspcb.goa@nic.in  
Office: mail.gspcb@gov.in

No. 2025/GSPCB/Letter/ *Tech/21497*

Date: *06/12/2024*

To,  
**Shri Sharandeep Singh**  
(Division Head UPC-I)  
Central Pollution Control Board,  
Parivesh Bhawan,  
East Arjun , Nagar, Delhi-110032

Ref: - Your letter dated 11/11/2024.

Sub: Guidelines regarding the glass facades raised in the buildings and restrictions on them-reg.

Sir,

With reference to your letter cited above, this is to inform you that there are no guidelines for glass facades issued by the Board in the state of Goa.

I am forwarding the same for your kind information.

Yours faithfully,

(Dr. Shamila Monteiro)  
Member Secretary

Goa State Pollution Control Board

Copy to:-

- 1) To, The Regional Director, Central Pollution Control Board, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Nisarga Bhavan, A-Block, Thimmaiah Main Road, 7<sup>th</sup> D Cross, Shivanagar, Opp Pushpaijali Theatre, Bangalore-560010 (For Information)
- 2) Office copy.
- 3) Guard file.

=====  
From: Dipti P Shah (GoG-GPCB Dept.) <[uh-gpcb-p1br@gujarat.gov.in](mailto:uh-gpcb-p1br@gujarat.gov.in)>  
To: "[upc1.cpcb@gov.in](mailto:upc1.cpcb@gov.in)" <[upc1.cpcb@gov.in](mailto:upc1.cpcb@gov.in)>  
Cc: "[prasoon.cpcb@nic.in](mailto:prasoon.cpcb@nic.in)" <[prasoon.cpcb@nic.in](mailto:prasoon.cpcb@nic.in)>, "[kavitha.cpcb@nic.in](mailto:kavitha.cpcb@nic.in)" <[kavitha.cpcb@nic.in](mailto:kavitha.cpcb@nic.in)>, "[Mayuri J Kapadiya. \(GoG-GPCB Dept.\)](mailto:Mayuri J Kapadiya. (GoG-GPCB Dept.))" <[nuh-gpcb-p1br@gujarat.gov.in](mailto:nuh-gpcb-p1br@gujarat.gov.in)>  
Date: Wed, 04 Dec 2024 17:43:34 +0530  
Subject: Re: Reminder- 3 in NGT matter 02 of 2023- Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.  
=====  
Forwarded message

To,  
Shri Sharandeep singh, (Divisional Head UPC-1),  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi- 110032.

Sub: Guidelines regarding the Glass Facades raised in the buildings and restrictions on them- reg.  
Ref: CPCB letter File No. CM-13013/2/2023-TECH-RD-BENGALURU-RD (Bengaluru)/6294, Dated: 11.11.2024.

Sir,  
With reference to CPCB letter regarding "guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there-". This board does not have any guidelines in this regard. However details received from Department of Urban Development and Urban Housing is attached herewith.  
This issues with the approval of the competent authority.  
Thanks & regards,

**For and on behalf of**  
**Gujarat Pollution Control Board**

**(R V Patel)**  
**Sr. Env. Engineer**

**Encl: As above**

**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

No.GPCB/P-1/3 (10)/ 828574

Date:

4 DEC 2024

To,

Shri Sharandeep singh, (Divisional Head UPC-1),  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi- 110032.

Sub: Guidelines regarding the Glass Facades raised in the buildings and restrictions on them-  
reg.

Ref: CPCB letter File No. CM-13013/2/2023-TECH-RD-BENGALURU-RD (Bengaluru)/6294, Dated:  
11.11.2024.

Sir,

With reference to CPCB letter regarding "guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there-". This board does not have any guidelines in this regard. However details received from Department of Urban Development and Urban Housing is attached herewith.

This issues with the approval of the competent authority.

Thanks & regards,

For and on behalf of  
Gujarat Pollution Control Board

*Raj*  
12/12/24  
(R V Patel)

Sr. Env. Engineer

Encl: As above

Extra No. 348



सत्यमेव जयते

# The Gujarat Government Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

Vol. LXIV ] WEDNESDAY, DECEMBER 13, 2023 / AGRAHAYANA 22, 1945

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

## PART IV-B

Rules and Orders (Other than those published in Parts I, I-A, and I-L) made  
by the Government of Gujarat under the Gujarat Acts

### URBAN DEVELOPMENT AND URBAN HOUSING DEPARTMENT NOTIFICATION

Sachivalaya, Gandhinagar, 11<sup>th</sup> December, 2023

**NO.GH/V/233 of 2023/UDUHD/TGP/e-file/18/2022/7201/L1-Branch:** WHEREAS the circumstances exist which renders it necessary to repeal the Gujarat Fire Prevention and Life Safety Measures Regulations, 2016;

NOW THEREFORE in exercise of the powers conferred by sub-section (2) of section 18 of the Gujarat Fire Prevention and Life Safety Measures Act, 2013, the Government of Gujarat hereby makes the following regulations, namely: -

obstruct any exit serving the ground and upper storey of the building. It shall communicate with basement through a lobby provided with fire resisting self-closing doors of one hour resistance. If the travel distance exceeds the desired level, additional staircases shall be provided at proper places. The basement shall not open in to the staircase or lift well directly. If so then it has to be protected by 2 hours fire resistant self-closing doors,

- 15.28.3 The basement shall be provided with natural ventilations and more than one basement shall have mechanical extractors for smoke venting shall be designed to permit 6 changes per hour in case of fire or distress call. For normal operations, air changes schedule shall be as per National Building Code of India.
- 15.28.4 Discharge apparatus of all natural draft smoke vents shall be so arranged as to be readily accessible for opening by fire service personnel.
- 15.28.5 Use of basement for kitchen shall not be permitted. Building services such as, boiler rooms in basement shall comply with the provisions of the IE Act/ Rules.
- 15.28.6 The basement of 200 sq. meters or more shall be protected with provisions of Part 4 National Building Code of India
- 15.28.7 Each basement shall be separately ventilated. First basement to be naturally ventilated @ 2.5% of the ceiling area. Other basements shall be mechanically ventilated.

#### 15.29. Terrace drainage

In all non-residential buildings for the effective drainage of water which is likely to accumulate when the event of fire the drainage should be design for double the capacity what would have been required as per the CGDCR.

#### 15.30. Materials for interior decoration

Only material s conforming to class 1 flame spread classification as per IS 12777 shall be used. Materials which are combustible in nature and may spread toxic fumes/gases shall not be used for interior decoration/furnishings etc.

#### 15.31. Electrical installations

- 15.31.1 The planning, design and installation of electrical installation, air-conditioning and heating work shall conform to the provisions of National building code of India.
- 15.31.2 Separate uninterrupted standalone power supply shall be provided for emergency services, which includes fire pump, sprinkler pump, fire lift, staircase lighting.

#### 15.32. Fire Check Floor/ Fire Cut off Floor

- 15.32.1 A high-rise building having height more than 70 m shall be provided with fire check floor (entire floor) above 70 m at immediate habitable floor level.
- 15.32.2 The fire check floor shall not be used for any purpose and it shall be the responsibility of the owner/occupier/ registered society to maintain the same clean and free of encumbrances and encroachments at all times. Drinking water facility and toilet facility shall be provided.
- 15.32.3 Periphery of the Fire Check floor shall not be enclosed.
- 15.32.4 Fire Drenchers shall be provided at the periphery of each fire check floor externally.
- 15.32.5 Fire Check Floor/ Fire Cut off Floor shall be free of FSI.

#### 15.33. Glass facades

- 15.33.1 In addition to the National building code of India (Part 4), following regulations shall also be applicable;
- 15.33.2 No glass facades shall be permitted in School and Hospital buildings.
- 15.33.3 The distance between building structure and glass facade must not be more than 300 mm.

- 15.33.4 To restrict spread of fire, there must be an automatic water curtain system on each floor.
- 15.33.5 Each ceiling must have a pop-up vent, which can be easily reached from the floor, to be integrated with the smoke detection system.
- 15.33.6 All glass walls must not have any coating of combustible materials like plastic, and must be designed to resist fire for at least 2 hours.
- 15.33.7 The glazing used for the facade shall be of toughened (tempered) safety glass as per IS:2553.
- 15.33.8 No glass façade shall be permitted at the external face of the staircase.
- 15.33.9 Every floor must have a two-way opening measuring 1.5m×1.5m in the wall, as access points for rescue workers. They must properly label as "Emergency Exit."
- 15.33.10 Glass facade for high rise building shall be of 1 hour fire resistance.

#### **CHAPTER V- SPECIAL PROVISIONS RELATING TO FIRE PREVENTION AND LIFE SAFETY MEASURES FOR SPECIAL BUILDINGS**

##### **16. General:**

The building with height restriction under the National Building code of India but is permissible under the CGDCR may be permitted subject to the permission of the High-Level Technical Committee (HLTC) constituted by the Government. The FSPA shall be issued only after the recommendations of the HLTC.

##### **17. Buildings of Height more than 15 meters up to 25 meters (From ground level to top floor ceiling height):**

###### **17.1 Staircase**

- 17.1.1 If the lifts and staircase from higher floors go directly to the basement then this area shall be protected by 1 hour fire resistance construction including fire doors subject to opinion and requirement of local fire authority in specially designed building have to be considered and observed.
- 17.1.2 Staircase: For above 15 meters up to 25 meters height (excluding parapet wall, lift and stair cabin, OH tank)
- 17.1.3 Width of staircase: 1.5 meter clear inside to inside
- 17.1.4 If a centrally located staircase is provided with pressurization and fire-resistant doors, the central staircase shall be in addition to the ventilated staircases require for the floor area, maintaining the travel distance.

###### **17.2 Electrical duct**

Electrical duct should have sealed metal doors with metal frame or fire rated doors at each floor level. Opening of the duct shall be from basement to terrace level.

###### **17.3 Hollow plinth**

Hollow plinth parking shall be protected with sprinklers as per Indian standard IS 15105.

###### **17.4 Margins**

All margins shall be as per CGDCR.

###### **17.5 Ramp**

Ramps shall be provided as per CGDCR.

##### **18. Buildings of Height more than 25 meters up to 45 meters (From ground level to top floor ceiling height):**

###### **18.1 Staircase**

- 18.1.1 For Buildings up to 45 meters (excluding parapet wall, lift and stair cabin, OH tank) & each floor area more than 3000 sq. meters- ventilated from two sides/cross ventilated/external staircases connected through a lobby-travel distance not to exceed 25 meters.

**Fwd: Guidelines regarding the glass facades raised in the buildings and restriction on them reg.**

**NS** Narender Sharma <narendersharma.cpcb@gov.in>  
Fri, 06 Dec 2024 5:27:48 PM +0530  
To "Danish Meena" <danish.cpcb@gov.in>

---

==== Forwarded message =====

From: <hspcbcoordination@gmail.com>

To: "Narender Sharma" <narendersharma.cpcb@gov.in>

Date: Fri, 06 Dec 2024 17:24:59 +0530

Subject: Guidelines regarding the glass facades raised in the buildings and restriction on them reg.

==== Forwarded message =====

**Ref: CPCB email dated 12.11.2024**

This is in reference to the communication cited above received from CPCB, it is intimated that no such guidelines/restrictions regarding the glass facades raised in the buildings in State of Haryana.

Submitted for kind information please.

Regards

--

**Sr. Environmental Engineer (HQ),  
Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula**



**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11 Sector-6, Panchkula**  
**Ph – 0172- 577870-73, Fax No. 2581201**  
**E-mail- hspcbho@gmail.com**  
**Website: hspcb.gov.in**

**No. HSPCB/Coord/2024/ Spl-1**

**Dated:06.12.2024**

To

Dr. Narender Sharma,  
Scientist F & Regional Director,  
Regional Directorate CPCB, Chandigarh

**Sub: Guidelines regarding glass facades in the building and restrictions on them reg.**

Reference : CM13013/2/2023-Tech-Rd-Bengluru-Rdc dated 28.11.2024

In the subject cited and reference and in this regard, I have been directed to intimate you that Haryana State Pollution Control Board has neither adopted nor issued any guidelines regarding glass facades in the building and restrictions on them.

This is for your information and necessary action please.

**-Sd/-**  
**Sr. Environment Engineer (Co-ord)**  
**For Member Secretary**

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu, 180  
006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arju Nagar,  
Delhi-110032**

No.: JKPC/Sc./OA 02-2023/1460

Date: 29 - 11-2024

**Sub:- Guidelines regarding the glass facades raised in the buildings and restrictions on them-reg.**

Ref: No. CM-13013/2/2023-TECH-RD-BENGALURU-RD(Bengaluru) dated 28-11-2024

Sir,

Please refer to the subject and reference captioned above. In this connection, I am to convey that J&K Pollution Control Committee does not have any guidelines regarding the glass facades raised in the buildings.

However, the information was sought from concerned Local bodies/Municipal Corporations vide this office No. JKPC/Sc./OA-2023/1353-56 (copy enclosed as Annexure-1). As per the information provided by the Local bodies and Corporations, there are provisions for uses of glass facades for fire safety purpose only under S.No. 9.4.8 of the **J&K Unified Building Bye- Laws 2021** (copies of the response received are enclosed).

**Yours faithfully,**

  
(Ghansham Singh) JKAS

Member Secretary

29.11.24

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu, 180  
006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

1. The Commissioner,  
Jammu Municipal Corporation  
Jammu.
2. The Commissioner,  
Srinagar Municipal Corporation  
Srinagar.
3. The Director,  
Urban Local Bodies,  
Jammu.
4. The Director,  
Urban Local Bodies,  
Kashmir.

No.: JKPC/Sc./OA 02-2023/1353-56

Date: 14-11-2024

**Sub: Guidelines regarding the glass facades raised in the buildings and restrictions on them-reg.**

Ref:- Hon'ble NGT directions dated 27/09/2024

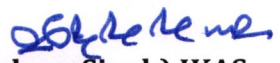
**Madam/Sir,**

Please refer to the subject and reference cited above. I am to convey that Hon'ble NGT have been pleased to issue following directions vide order dated 27/9/2024 in O.A.No. 02/2023 titled Jagan Kumar, J, Bengaluru V/s The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.

*"Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there ?"*

As such, you are requested to confirm if there are any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there?

**Yours faithfully,**

  
(Ghansham Singh) JKAS  
Member Secretary  
14.11.24

50  
**Jammu Municipal Corporation**  
**Town Hall, Jammu**

The Member Secretary,  
Jammu & Kashmir Pollution Control Committee,  
Jammu.

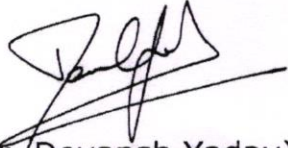
No. JMC/ESH/6253

Dated: 28-11-2024

Sub: Guidelines regarding the glass facades raised in the buildings  
and restrictions on them- reg.

Sir,

In reference to your office communication no. JKPCC/Se/0A02  
22023/1353-56 dated 14.11.2024, find enclosed the guidelines  
regarding the glass facades raised in the buildings and restrictions on  
them for perusal and further necessary action at your end please.

  
(Dr. Devansh Yadav), IAS  
Commissioner,  
Municipal Corporation,  
Jammu.

SC(AN)

M

28.11.24

Note:

**Sub: Guidelines regarding the glass facades raised in the buildings and restrictions on them—reg.**

**Ref: JKPCC/Sc./OA 02-2023/1353-56 dated 14.11.2-24.**

Sir,

This has reference to above cited subject matter. In this context, it is communicated that Chapter 9 of Jammu and Kashmir Unified Building Byelaws (UBBL) 2021 under the heading "Provision for High Rise and Tall Buildings" clause 9.2.8 with subheading "Glass Facade/Service Ducts/Shafts/Refuge Area/Vents" contains the pertinent rules concerning facade glazing and other interventions are reproduced below:

**Glass Façade/ Service Ducts/Shafts/ Refuge Area/ Vents**

- l) An Opening to the **glass facade** of minimum width 1.5 m and height 1.5m shall be provided at every floor at a level of 1.2 m from the flooring facing compulsory open space as well as on roadside. Construction that complies with the fire rating of the horizontal segregation and has any gap packed with a non-combustible material to withstand thermal expansion and structural movement of the walling without the loss of seal against fire and smoke.
- m) Mechanism of Opening: The openable glass panel shall be either left or right shall have manual opening mechanism from inside as well as outside. Such openable panels shall be marked conspicuously so as to easily identify the openable panel from outside.
- n) Fire seal to be provided at every floor level between the external glazing and building structure.
- o) **The glazing used for the facade shall be of toughened (tempered) safety glass as per I.S.2553.**
- p) **To avoid fire propagation vertically from one floor to another floor, a continuous glass must be separated internally by a smoke/ fire seal which is of non-combustible material having a fire resistance rating of not less than 2 hours.**
- q) Service ducts and shafts shall be enclosed by walls and doors with fire resistance rating. All such ducts/shafts shall be properly sealed and stopped fire ingress at all floor levels.

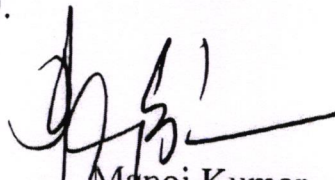
- r) A vent opening at the top of the service shaft shall be provided having an area between one-fourth and one-half of the area of the shaft.
- s) The openable vent of minimum 2.5% of the floor area shall be provided. The openable vent can be pop out type or bottom hinged provided with fusible link opening mechanism and shall also be integrated with automatic Smoke Detection System
- t) **Alternate vertical glass panels of the façade shall be openable type with the mechanism mentioned above in order to ventilate the smoke.**
- u) **Refuge areas covered with the glass façade shall have all the panels fully openable (either left or right, hinged) both from inside as well as outside.**
- v) Glass quality and Practice of use of Glass in buildings shall have to be in conformity with the BIS codes as given in Table 9—3 below:

<b>Table 9—3 of JKUBBL-2021: Glass quality and Use of glass in buildings</b>	
IS Code	Specifications
2553 (Part 1):1990	Specification for safety glass: Part 1 General purpose (third revision)
2835:1987	Specification for flat transparent sheet glass (third revision)
438:1994	Specification for silvered glass mirrors for general purposes (second revision)
5437:1994	Specification for figured rolled and wired glass (first revision).
14900:2000	Specification for transparent float glass.
16231 Part 1	General methodology for selection
16231 Part 2	Energy and Light.
16231 Part 3	Fire and Loading
16231 Part 4	Safety related to Human Impact

It is Pertinent to mention here that these provisions in JKUBBL-2021 are applicable in case of high-rise and tall buildings only (buildings *higher than 15m of height without stilts and above 17.5m of height with stilts*).

No.

Date:

  
 Manoj Kumar  
 Senior Town Planner  
 JMC

V. Comm. pl.

JKUBBL-2021  
 22/11/2024

**Government of Jammu and Kashmir,  
Directorate of Urban Local Bodies, Jammu.**

(Mail ID: [dlbjammu@gmail.com](mailto:dlbjammu@gmail.com))

(Website: [www.ulbjammu.org](http://www.ulbjammu.org))

Member Secretary,  
Pollution Control Committee,  
Jammu & Kashmir.

No: DULBJ/2024/4874

Dated: 20-11-2024

Sub: Guidelines regarding the glass facades raised in the buildings  
and restrictions on them-reg.

Sir,

Kindly refer the subject noted above. In this connection, it is submitted that there are no such set guidelines available in this Directorate in this regard, but the glass facades is covered under chapter 9.2 (Building Components) of Jammu & Kashmir Unified Building Bye Laws 2021 at 9.2.8 (copies enclosed) for reference.

Yours faithfully,

Encls: \_\_\_ leaves

*Manish Kumar*  
Director, 20/11/24.  
Urban Local Bodies,  
Jammu/16

SCLAM

*M*  
20.11.24

protect escape routes against ingress of smoke, or toxic gases into the escape routes will be prevented. Pressurization shall be adopted for high rise buildings and building having mixed occupancy/multiplexes having covered area more than 500 m<sup>2</sup>.

#### 9.2.7 Corridors :

- (a) Exit corridors and passageways shall be of width not less than the aggregate required width of exit doorways leading from them in the direction of travel to the exterior.
- (b) The minimum width of a corridor in a residential building shall be 1.0 m for single loaded and 1.8 m for double loaded and in all other buildings shall be 1.5 m.
- (c) Where stairways discharge through corridors and passageways, the height of corridors and passageways shall be not less than 2.4 m.
- (d) All means of exit including staircases lifts lobbies and corridors shall be ventilated.

#### 9.2.8 Glass Façade/Service Ducts/Shafts/Refuge Area/Vents :

- (a) An Opening to the glass façade of min. width 1.5 m and height 1.5 m shall be provided at every floor at a level of 1.2 m from the flooring facing compulsory open space as well as on road side. Construction that complies with the fire rating of the horizontal segregation and has any gap packed with a non-combustible material to withstand thermal expansion and structural movement of the walling without the loss of seal against fire and smoke.
- (b) Mechanism of Opening: The openable glass panel shall be either left or right shall have manual opening mechanism from inside as well as outside. Such openable panels shall be marked conspicuously so as to easily identify the openable panel from outside.
- (c) Fire seal to be provided at every floor level between the external glazing and building structure.
- (d) The glazing used for the façade shall be of toughened (tempered) safety glass as per I.S.2553.

- (e) To avoid fire propagation vertically from one floor to another floor, a continuous glass I must be separated internally by a smoke/fire seal which is of non-combustible material having a fire resistance rating of not less than 2 hours.
- (f) Service ducts and shafts shall be enclosed by walls and doors with fire resistance rating (clause **Error! Reference source not found.** of **Error! Reference source not found.**). All such ducts/shafts shall be properly sealed and stopped fire ingress at all floor levels.
- (g) A vent opening at the top of the service shaft shall be provided having an area between one-fourth and one-half of the area of the shaft.
- (h) The openable vent of minimum 2.5% of the floor area shall be provided. The openable vent can be pop out type or bottom hinged provided with fusible link opening mechanism and shall also be integrated with Automatic Smoke Detection System
- (i) Alternate vertical glass panels of the façade shall be openable type with the mechanism mentioned above in order to ventilate the smoke.
- (j) Refuge areas covered with the glass façade shall have all the panels fully openable (either left or right hinged) both from inside as well as outside.
- (k) Glass quality and Practice of use of Glass in buildings shall have to be in conformity with the BIS codes as given in Table 9—3 below:—

*Table 9—3: Glass quality and Use of glass in buildings*

IS Code	Specifications
1	2
2553 (Part 1):1990	Specification for safety glass: Part 1 General purpose (third revision)
2835:1987	Specification for flat transparent sheet glass (third revision)
438:1994	Specification for silvered glass mirrors for general purposes (second revision)

1	2
5437:1994	Specification for figured rolled and wired glass (first revision).
14900:2000	Specification for transparent float glass.
16231 Part 1	General methodology for selection
16231 Part 2	Energy and Light.
16231 Part 3	Fire and Loading
16231 Part 4	Safety related to Human Impact

### 9.3 Building Services :

#### 9.3.1 Staircase and Corridor Lighting :

- (a) The staircase and corridor lighting shall be on separate service and shall be independently connected so as it could be operated by one switch installation on the ground floor, easily accessible to fire-fighting staff at any time irrespective of the position of the individual control of the light points, if any.
- (b) Staircase and corridor lighting shall also be connected to alternate supply from parallel high-tension supply or to the supply from the stand-by generator.
- (c) Emergency lights shall be provided in staircase and corridor/passageway, horizontal exits, refuge area; and all wires and other accessories used for emergency light shall have fire retardant property.

#### 9.3.2 Electrical Services :

- (a) The electric distribution cables/wiring shall be laid in separate duct the duct shall be sealed at every floor with non-combustible materials having the same fire resistance as that of the duct. Low and medium voltage wiring running in shaft and in false ceiling shall run in separate conduits.
- (b) Water mains, telephone cables, intercom cables, gas pipes or any other service line shall not be laid in the duct for electric cables. Use of bus ducts/solid rising mains instead of cables is preferred.



**Government of Union Territory of Jammu & Kashmir**  
**Directorate of Urban Local Bodies Kashmir**  
Habitat Centre Bemina, Srinagar

**The Member Secretary,**  
Pollution Control Committee,  
Jammu & Kashmir.

No:- DULB/G/2024/36494

Dated: 28.11.2024

**Subject:- Guideline regarding the glass facades raised in the Building and Restrictions on them-reg.**

\*\*\*\*

Sir,

Kindly refer the subject noted above. In this connection, it is submitted that there are no such guidelines available in this Directorate, but the glass facades is covered under chapter 9.3 (Building Components) of Jammu & Kashmir Unified Building Bye Laws 2021 at 9.4.8 (copies enclosed for reference).

Yours faithfully,

**Encls: 03 leaves**

  
**Director,**

Urban Local Bodies,  
Kashmir.

### 9.3 Building Services

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#### 9.3.2 Electrical Services

- (a) The electric distribution cables/wiring shall be laid in separate duct the duct shall be sealed at every floor with non-combustible materials having the same fire resistance as that of the duct. Low and medium voltage wiring running in shaft and in false ceiling shall run in separate conduits.
- (a) Water mains, telephone cables, intercom cables, gas pipes or any other service line shall not be laid in the duct for electric cables. Use of bus ducts/solid rising mains instead of cables is preferred.
- (b) The provision of dedicated telecommunication ducts for all new building proposals is mandatory for conveyance of telecommunication and other data cables.
- (c) Separate circuits for water pumps lifts, staircases and corridor lighting and blowers for pressurizing system shall be provided directly from the main switchgear panel (for detailed specifications refer NBC 2016, chapter 4 Fire and Life Safety).

#### 9.3.3 Alternate Source of Electric Supply

A stand-by electric generator shall be installed to supply power to staircase and corridor lighting circuits, fire lifts, the stand-by fire pumps, pressurization fans and blowers, smoke extraction and damper system in case of failure of normal electric supply. The generator shall be capable of taking starting current of all the machines.

#### 9.3.4 Air-conditioning

Air-conditioning shall conform to the following:

- (a) Escape routes like staircases, common corridors, lift lobbies, etc. shall not be used as return air passage.
- (b) The ducting shall be constructed of sufficient gauge metal in accordance with good practice.
- (c) Wherever the ducts pass through fire walls or floors, the opening around the ducts shall be sealed with materials having fire resistance rating of the compartment.
- (d) Where duct crosses a compartment which is fire rated, the ducts shall be fire rated for same fire rating. Further depending on services passing around the duct work, which may get affected in case of fire temperature rising, the ducts shall be insulated.
- (e) Metallic ducts shall be used even for the return air instead of space above the false ceiling.

- (g) Mechanical extractors shall have an internal locking arrangement, so that extractors shall continue to operate and supply fans for HVAC shall stop automatically with the actuation of fire detectors.
- (h) Mechanical extractors shall be designated to permit 30 air changes per hour in case of fire or distress call. However, for normal operation, air changes schedule shall be as given in Part 8, Building Services, Section 3, Air-conditioning, Heating and Mechanical Ventilation of National Building Code, 2016.
- (i) Mechanical extractors shall have an alternative source of supply.
- (j) Ventilating ducts shall be integrated with the structure and made out of brick masonry or reinforced cement concrete and when this duct crosses the transformer area or electrical switchboard, fire dampers shall be provided.
- (k) Use of basements for kitchens working on gas fuel shall not be permitted, unless air conditioned. The basement shall not be permitted below the ward block of a hospital/nursing home unless it is fully sprinkled. Building services such as electrical sub-stations, boiler rooms in basements shall comply with the provisions of the Indian Electricity Act / Rules. Boiler room shall be provided at the first basement along the periphery wall with fire resistance rating Table 1 of Part IV of the NBC 2016 and Tables 2 to 18 of Part IV of the NBC, 2016) or shall be separated with the blast wall.
- (l) If cut-outs are provided from basements to the upper floors or to the atmospheres, all sides cut-out openings in the basements shall be protected by sprinkler head at close spacing so as to form a water curtain in the event of a fire.
- (m) It is essential to make provisions for drainage of any such water on all floors to prevent or minimize water damage of the contents. The drain pipes should be provided on the external wall for drainage of water from all floors. On large area floors, several such pipes may be necessary which should be spaced 30 m apart. Care shall be taken to ensure that the construction of the drain pipe does not allow spread fire / smoke from floor to floor.

#### 9.4.6 Compartmentation

- (a) The building shall be suitably compartmentalized so that fire/smoke remains confined to the area where fire incident has occurred and does not spread to the remaining part of the building.
- (b) Compartmentation and Pressurization method shall be adopted (as per clause 4.10 of Part 4 of NBC 2016) to protect escape routes against ingress of smoke, or toxic gases into the escape routes will be prevented. Pressurization shall be adopted for high rise buildings and building having mixed occupancy/multiplexes having covered area more than 500 m<sup>2</sup>.

#### 9.4.7 Corridors

- (a) Exit corridors and passageways shall be of width not less than the aggregate required width of exit doorways leading from them in the direction of travel to the exterior.
- (b) The minimum width of a corridor in a residential building shall be 1.0 m for single loaded and 1.8 m for double loaded and in all other buildings shall be 1.5m.
- (c) Where stairways discharge through corridors and passageways, the height of corridors and passageways shall be not less than 2.4m.
- (d) All means of exit including staircases lifts lobbies and corridors shall be ventilated.

#### 9.4.8 Glass Façade/ Service Ducts/Shafts/ Refuge Area/ Vents

- (a) An Opening to the glass façade of min. width 1.5 m and height 1.5m shall be provided at every floor at a level of 1.2 m from the flooring facing compulsory open space as well as on road side. Construction that complies with the fire rating of the horizontal segregation and has any gap packed with a non-combustible material to withstand thermal expansion and structural movement of the walling without the loss of seal against fire and smoke.
- (b) Mechanism of Opening: The openable glass panel shall be either left or right shall have manual opening mechanism from inside as well as outside. Such openable panels shall be marked conspicuously so as to easily identify the openable panel from outside.
- (c) Fire seal to be provided at every floor level between the external glazing and building structure.
- (d) The glazing used for the façade shall be of toughened (tempered) safety glass as per I.S.2553.
- (e) To avoid fire propagation vertically from one floor to another floor, a continuous glass I must be separated internally by a smoke/ fire seal which is of non-combustible material having a fire resistance rating of not less than 2hours.
- (f) Service ducts and shafts shall be enclosed by walls and doors with fire resistance rating (clause **Error! Reference source not found.** of **Error! Reference source not found.**). All such ducts/shafts shall be properly sealed and stopped fire ingress at all floor levels.
- (g) A vent opening at the top of the service shaft shall be provided having an area between one-fourth and one-half of the area of the shaft.
- (h) The openable vent of minimum 2.5% of the floor area shall be provided. The openable vent can be pop out type or bottom hinged provided with fusible link opening mechanism and shall also be integrated with automatic Smoke Detection System
- (i) Alternate vertical glass panels of the façade shall be openable type with the mechanism mentioned above in order to ventilate the smoke.
- (j) Refuge areas covered with the glass façade shall have all the panels fully openable (either left or right. hinged) both from inside as well as outside.
- (k) Glass quality and Practice of use of Glass in buildings shall have to be in conformity with the BIS codes as given in Table 9—3 below:

Table 9—3: Glass quality and Use of glass in buildings

IS Code	Specifications
2553 (Part 1):1990	Specification for safety glass: Part 1 General purpose (third revision)
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16231 Part 3	Fire and Loading
16231 Part 4	Safety related to Human Impact

OFFICE OF THE JOINT COMMISSIONER PLANNING  
SRINAGAR MUNICIPAL CORPORATION



Mr. Ghansham Singh, (JKAS)  
Member Secretary, JPCCC

No: SMC/JCP/ 2213 - 2214

Dated: 20/11/2024

Sub: Guidelines regarding the glass facades raised in the buildings and restrictions on them-reg.

Ref: JKPCC/Sc./OA 02-2023/1353-56 dated 14.11.24.

Sir,

Apropos the subject cited above. In this regard, the undersigned is directed to convey that the JK Unified Building Bylaws-2021 (JKUBBL-2021) as per the Regulation 9.4.8 under chapter IX (*Provisions for High Rise and Tall Buildings*) provides for following relevant provisions with regard to façade glazing and other interventions:

**Glass Façade/ Service Ducts/Shafts/ Refuge Area/ Vents**

- a) An Opening to the glass façade of minimum width 1.5 m and height 1.5m shall be provided at every floor at a level of 1.2 m from the flooring facing compulsory open space as well as on road side. Construction that complies with the fire rating of the horizontal segregation and has any gap packed with a non-combustible material to withstand thermal expansion and structural movement of the walling without the loss of seal against fire and smoke.
- b) Mechanism of Opening: The open-able glass panel shall be either left or right shall have manual opening mechanism from inside as well as outside. Such open-able panels shall be marked conspicuously so as to easily identify the open-able panel from outside.
- c) Fire seal to be provided at every floor level between the external glazing and building structure.
- d) **The glazing used for the façade shall be of toughened (tempered) safety glass as per I.S.2553.**
- e) To avoid fire propagation vertically from one floor to another floor, a continuous glass must be separated internally by a smoke/ fire seal which is of non-combustible material having a fire resistance rating of not less than 2hours.
- f) Service ducts and shafts shall be enclosed by walls and doors with fire resistance rating. All such ducts/shafts shall be properly sealed and stopped fire ingress at all floor levels.
- g) A vent opening at the top of the service shaft shall be provided having an area between one-fourth and one-half of the area of the shaft.
- h) The open-able vent of minimum 2.5% of the floor area shall be provided. The open-able vent can be pop out type or bottom hinged provided with fusible link opening mechanism and shall also be integrated with automatic Smoke Detection System
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- j) **Refuge areas covered with the glass façade shall have all the panels fully open-able (either left or right, hinged) both from inside as well as outside.**
- k) Glass quality and Practice of use of Glass in buildings shall have to be in conformity with the BIS codes as given in Table 9-3 below:

(P.T.O)

735  
23/11/2024

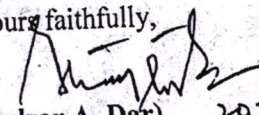
no/ SMC/ JCP/ 5421  
21 - 0 - 24

**Table 9-3 of JKUBBL-2021: Glass quality and Use of glass in buildings**

IS Code	Specifications
2553 (Part 1):1990	Specification for safety glass: Part 1 General purpose (third revision)
2835:1987	Specification for flat transparent sheet glass (third revision)
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14900:2000	Specification for transparent float glass.
16231 Part 1	General methodology for selection
16231 Part 2	Energy and Light.
16231 Part 3	Fire and Loading
16231 Part 4	Safety related to Human Impact

Pertinent to mention, these provisions as per the JKUBBL-2021, are applicable in case of high-rise and tall buildings only-buildings *higher than 15m of height without stilts and above 17.5m of height with stilts.*

Yours faithfully,

  
(Gulzar A. Dar) 20.11.24

Joint Commissioner Planning  
Srinagar Municipal Corporation

Copy to the:-

1. Commissioner, SMC for information.

JKPCC

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559  
 ಇಮೇಲ್ / Email : contact@kspcb.gov.in  
 ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

080-25581383, 25589112  
 080-25589113, 25589114



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
**Karnataka State Pollution Control Board**

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ  
 "Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560.001, Karnataka State, India  
 No:KSPCB/CEO-1/2024-25/ 3691

Dated:05.12.2024

05 DEC 2024

ರವಾನೆಸಲಾಗಿದೆ

To

The Regional Director,  
 Central Pollution Control Board,  
 Nisarga Bhavan,  
 Bangalore.

Sir,

Subject: Information regarding guidelines for glass facades  
 raised in the buildings and restrictions on them – reg.

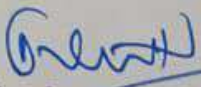
Reference: Directions issued by the Hon'ble NGT in OA No.02/2023 (SZ),  
 dated 27.09.2024.

\*\*\*\*

With reference to the above matter, it is herewith informed that, the Hon'ble National Green Tribunal has given directions to Energy Department and Karnataka State Pollution Control Board has not made any guidelines regarding glass facades to be raised in buildings and restrictions on them.

However, the information of any guidelines framed by the department of Energy, Government of Karnataka will be obtained and sent to you in case of guidelines framed.

This is for your information.

  
 Member Secretary

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:  
2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web:  
[kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/1924/2024-SEE-1

23-11-2024

From  
The Member Secretary  
To  
The Member Secretary  
Central Pollution Control Board  
Parivesh Bhavan  
East Arjun Nagar  
Delhi-110032

Sub: Guidelines regarding the glass facades raised in the buildings and restrictions on them- Hon'ble NGT order dated 27.09.2024 in the matter of OA No 02/2023

Ref: Letter No.CM- 13013/2/2023-TECH-RD-BENGALURU-RD (Bengaluru) dated 11<sup>th</sup> November, 2024

Sir,

Kind attention is invited to the subject matter wherein it was requested to confirm whether SPCB/PCC is having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there.

It may please be noted that there are no Guidelines issued by Kerala SPCB regarding the glass facades raised in the buildings or any restrictions on them. However Mandatory and Prescriptive Requirements for Building Envelope are specified in Energy Conservation Building Code Published by Bureau of Energy Efficiency, Ministry of Power, Government of India (copy enclosed).

Signed by  
Sheela A M

Yours Faithfully,

Date: 23-11-2024 22:42:25  
MEMBER SECRETARY

Enclosures: as above



पशुपति कृतमन्त्रम्  
ONE EARTH - ONE FAMILY - ONE FUTURE

संघ राज्य प्रशासन, लद्दाख

लद्दाख प्रदूषण नियंत्रण समिति

F. No: LPCC/UTL/GFG/2024/410-411

THE ADMINISTRATION OF UNION  
TERRITORY OF LADAKH

LADAKH POLLUTION CONTROL  
COMMITTEE LEH

Dated: 06/12/2024

Mail: regionaldirectorlpcc@gmail.com

Dr. Narender Sharma  
Scientist F& Regional Director  
BSNL Tel Exchange, 2<sup>nd</sup> Floor  
Sector 49-C, Chandigarh

**Subject: Guidelines regarding the glass facades raised in the buildings and restriction on them reg.**

Reference: i) CM: 13013/2/2023- TECH-RD-BENGALURU-RDC (Bengaluru) dated: 28-11-2024  
ii) CPCB email dated: 04-12-2024  
iii) CPCB email dated: 06-12-2024

This is in reference to the communication received from CPCB vide above quoted above. In this regard, it is informed that no such guidelines/ restriction regarding the glass facades raised in the buildings in UT of Ladakh.

Yours sincerely,

Mandeep Mittal IFS,  
Regional Director,  
Ladakh Pollution Control Committee  
UT of Ladakh.

Copy to the:

1. Member Secretary Ladakh Pollution Control Committee, UT of Ladakh in favour of kind information.



**MADHYA PRADESH POLLUTION CONTROL BOARD**  
Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016

Fax No :+91-755-2463742 E-mail : it\_mppcb@rediffmail.com



No. 5018  
Sr.

/TECH./PCB-2024

BHOPAL, DATE 5-12-2024

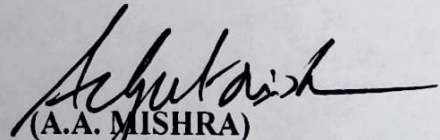
To,

✓ SHRI SHARANDHEEP SINGH  
DIVISIONAL HEAD UPC-I  
CPCB HEAD OFFICE  
PARIWESH BHAWAN,  
EAST ARJUN NAGAR, DELHI-110032

**Subject: Guidelines regarding the glass facades raised in the buildings and restrictions on them- reg.**

**Reference:** 1. CPCB Letters No. CM- 13013/2/2023-TECH-RD-BENGALURU-RD (Bengaluru) dated 28.11.2024.

With reference to the above subject, it is submitted that the Madhya Pradesh Pollution Control Board is not having any Guidelines regarding the glass facades raised in the buildings and restrictions on them. The same may be taken on record on behalf of MP PCB.

  
(A.A. MISHRA)  
MEMBER SECRETARY  
Madhya Pradesh Pollution Control Board

Copy To:

SSO (Legal), Madhya Pradesh Pollution Control Board for Information, please.

**Fwd: Re: Reminder- Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.**

**PB** Pratik Bharne <pratik.cpcb@gov.in>  
Fri, 29 Nov 2024 4:19:32 PM +0530 •  
To "UPC I" <upc1.cpcb@gov.in>  
Cc "SHARANDEEP SINGH" <sharandeep.cpcb@nic.in>, "Danish Meena" <danish.cpcb@nic.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "SHAIENDRA BANSAL" <shailendra.cpcb@gov.in>

Please, find forwarded herewith reply received from MPCB Mumbai wrt Guidelines regarding the glass facades raised in the buildings and restrictions on them. MPCB has not issued any such guidelines.

प्रतीक भरणे/PRATIK BHARNE  
क्षेत्रीय निदेशक/Regional Director,  
क्षेत्रीय निदेशालय, पुणे/Regional Directorate, Pune  
केंद्रीय प्रदूषण नियंत्रण बोर्ड/Central Pollution Control Board  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय/Ministry of Environment, Forest & Climate Change  
भारत सरकार/Govt of India  
09428167876/020-29912772

==== Forwarded message =====

From: <jdwater@mpcb.gov.in>  
To: "Pratik Bharne" <pratik.cpcb@gov.in>  
Cc: <ms@mpcb.gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "SHAIENDRA BANSAL" <shailendra.cpcb@gov.in>  
Date: Fri, 29 Nov 2024 16:09:18 +0530  
Subject: Re: Reminder- Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.

==== Forwarded message =====

Respected Sir,

With reference to your letter dated 11/11/2024 regarding the Hon'ble NGT order dated 27/09/2024 in the matter of Original Application No. 02/2023, particularly para 5, we would like to inform you that, as per the records available with the Maharashtra Pollution Control Board (MPCB), there are currently no specific guidelines or restrictions issued by MPCB regarding the installation of glass facades in buildings.

This is submitted for information please.

With Regards,

Joint Director (WPC)  
Maharashtra Pollution Control Board  
Sion, Mumbai - 400 022.

---

**From:** Pratik Bharne <pratik.cpcb@gov.in>  
**Sent:** Friday, November 29, 2024 1:42 PM  
**To:** JD Water <jdwater@mpcb.gov.in>  
**Cc:** Dr. Avinash Dhakne <ms@mpcb.gov.in>; NISHCHAL C <nischal.cpcb@nic.in>; SHAIENDRA BANSAL <shailendra.cpcb@gov.in>  
**Subject:** Fwd: Reminder- Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.

Please see the trailing e-mail for reply on priority.

प्रतीक भरणे/PRATIK BHARNE  
क्षेत्रीय निदेशक/Regional Director,

क्षेत्रीय निदेशालय, पुणे/Regional Directorate, Pune  
 केंद्रीय प्रदूषण नियंत्रण बोर्ड/Central Pollution Control Board  
 पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय/Ministry of Environment, Forest & Climate Change  
 भारत सरकार/Govt of India  
 09428167876/020-29912772

==== Forwarded message =====

From: UPC I <[upc1.cpcb@gov.in](mailto:upc1.cpcb@gov.in)>  
 To: "ms-mppcb" <[ms-mppcb@mp.gov.in](mailto:ms-mppcb@mp.gov.in)>, "hocecb" <[hocecb@gmail.com](mailto:hocecb@gmail.com)>, "member-secretary" <[member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)>, "ms-gspcbgoa" <[ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)>, "ms" <[ms@kspcb.gov.in](mailto:ms@kspcb.gov.in)>, "ho" <[ho@kspcb.gov.in](mailto:ho@kspcb.gov.in)>, "chnkspcb" <[chn.kspcb@gov.in](mailto:chn.kspcb@gov.in)>, "managingdirector2278" <[managingdirector2278@gmail.com](mailto:managingdirector2278@gmail.com)>, "cpcc-chd" <[cpcc-chd@nic.in](mailto:cpcc-chd@nic.in)>, "msdpcc" <[msdpcc@nic.in](mailto:msdpcc@nic.in)>, "hspcbms" <[hspcbms@gmail.com](mailto:hspcbms@gmail.com)>, "mspcb-hp" <[mspcb-hp@nic.in](mailto:mspcb-hp@nic.in)>, "mshppcb" <[mshppcb@gmail.com](mailto:mshppcb@gmail.com)>, "membersecretaryjkspcb" <[membersecretaryjkspcb@gmail.com](mailto:membersecretaryjkspcb@gmail.com)>, "jk100" <[jk100@ifs.nic.in](mailto:jk100@ifs.nic.in)>, "membersecypcb" <[membersecy.pcb@jk.gov.in](mailto:membersecy.pcb@jk.gov.in)>, "ppccpon" <[ppcc.pon@nic.in](mailto:ppcc.pon@nic.in)>, "memsec" <[memsec@tnpcb.gov.in](mailto:memsec@tnpcb.gov.in)>, "ms-tspcb" <[ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)>, "dstandamans" <[dstandamans@gmail.com](mailto:dstandamans@gmail.com)>, "dstpcc-andaman" <[dstpcc-andaman@nic.in](mailto:dstpcc-andaman@nic.in)>, "msbspcb\_bih" <[msbspcb\\_bih@gov.in](mailto:msbspcb_bih@gov.in)>, "bspcb" <[bspcb@yahoo.com](mailto:bspcb@yahoo.com)>, "ranchijspcb" <[ranchijspcb@gmail.com](mailto:ranchijspcb@gmail.com)>, "membersecretary" <[membersecretary@ospboard.org](mailto:membersecretary@ospboard.org)>, "mswbpcb-wb" <[ms.wbpcb-wb@bangla.gov.in](mailto:ms.wbpcb-wb@bangla.gov.in)>, "mspcbwb" <[mspcbwb@gmail.com](mailto:mspcbwb@gmail.com)>, "ms" <[ms@wbpcb.gov.in](mailto:ms@wbpcb.gov.in)>, "ms" <[ms@uppcb.in](mailto:ms@uppcb.in)>, "msukpcb" <[msukpcb@yahoo.com](mailto:msukpcb@yahoo.com)>, "ms" <[ms@mpcb.gov.in](mailto:ms@mpcb.gov.in)>, "arunachalspcb" <[arunachalspcb@gmail.com](mailto:arunachalspcb@gmail.com)>, "pcb-man" <[pcb-man@nic.in](mailto:pcb-man@nic.in)>, "memsecyspcb-meg" <[memsecy.spcb-meg@gov.in](mailto:memsecy.spcb-meg@gov.in)>, "megspcb" <[megspcb@rediffmail.com](mailto:megspcb@rediffmail.com)>, "duhawma15" <[duhawma15@yahoo.com](mailto:duhawma15@yahoo.com)>, "npcb2" <[npcb2@yahoo.com](mailto:npcb2@yahoo.com)>, "drgopalpradhan" <[drgopalpradhan@gmail.com](mailto:drgopalpradhan@gmail.com)>, "hoospcb-tr" <[hoospcb-tr@gov.in](mailto:hoospcb-tr@gov.in)>, "pccdddnh" <[pccdddnh@gmail.com](mailto:pccdddnh@gmail.com)>, "fs-dmn-dd" <[fs-dmn-dd@nic.in](mailto:fs-dmn-dd@nic.in)>, "membersecretarygpcb" <[membersecretarygpcb@gmail.com](mailto:membersecretarygpcb@gmail.com)>, "ms-gpcb" <[ms-gpcb@gujarat.gov.in](mailto:ms-gpcb@gujarat.gov.in)>, "regionaldirectorlpcc" <[regionaldirectorlpcc@gmail.com](mailto:regionaldirectorlpcc@gmail.com)>, "pollutioncontrolcommitteeh" <[pollutioncontrolcommitteeh@gmail.com](mailto:pollutioncontrolcommitteeh@gmail.com)>  
 Cc: "Chandra Babu Jathikartha" <[jcb.cpcb@gov.in](mailto:jcb.cpcb@gov.in)>, "Pentani jagan" <[jagan191.cpcb@gov.in](mailto:jagan191.cpcb@gov.in)>, "Mrinal Kanti Biswas" <[mkbiswas.cpcb@nic.in](mailto:mkbiswas.cpcb@nic.in)>, "Kamal Kumar" <[kamalkumar.cpcb@nic.in](mailto:kamalkumar.cpcb@nic.in)>, "Mantu Kumar Choudhury" <[mkc.cpcb@gov.in](mailto:mkc.cpcb@gov.in)>, "PRASOON GARGAVA" <[prasoon.cpcb@nic.in](mailto:prasoon.cpcb@nic.in)>, "Pratik Bharne" <[pratik.cpcb@gov.in](mailto:pratik.cpcb@gov.in)>, "Narender Sharma" <[narendersharma.cpcb@gov.in](mailto:narendersharma.cpcb@gov.in)>, "VARALAXMI HOSOUR DEVAIAH" <[vlaxmi.cpcb@nic.in](mailto:vlaxmi.cpcb@nic.in)>, "SHARANDEEP SINGH" <[sharandeep.cpcb@nic.in](mailto:sharandeep.cpcb@nic.in)>, "Danish Meena" <[danish.cpcb@gov.in](mailto:danish.cpcb@gov.in)>, "JULI PATEL" <[juli.cpcb@gov.in](mailto:juli.cpcb@gov.in)>  
 Date: Thu, 28 Nov 2024 18:14:10 +0530  
 Subject: Reminder- Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.

==== Forwarded message =====

Sir/Madam,

This has reference to the letter of even no dated 11/11/2024 wherein for compliance of Hon'ble NGT order dated 27/9/2024 in the matter of Original Application No. 02/2023 vide para 5 has directed as follows:

*Para 5 : Let the CPCB also verify whether the SPCBs/PCCs are having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there*

Copy of the said order dated 27/9/2024 of the Hon'ble NGT is attached for ready reference. In this regard, CPCB has requested SPCBs/PCCs to provide information in the stated matter latest by 20.11.2024. However information in the matter is still awaited.

In view of the above, it is again requested to provide information whether concerned SPCBs/PCCs is having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there. Status on the same may be provided to CPCB latest by 29<sup>th</sup> November 2024.

Yours faithfully

[Sharandeep Singh]  
 Divisional Head UPC-I

**Meghalaya State Pollution Control Board**

Forests &amp; Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(71)



mspcb

No.MSPCB/Gen-297/Vol-II/2024/2024-2025/ 71

Dated Shillong the 24<sup>th</sup> December, 2024

To

Shri Sharandeep Singh  
Divisional Head UPC-I  
Central Pollution Control Board  
Parivesh Bhawan, East Arjun Nagar  
Delhi-110032

Sub: Guidelines regarding the glass facades raised in the buildings and restrictions on them- Reg.

Ref: 1. No. CM-13013/2/2023-TECH-RD-BENGALURU-RD(Bengaluru)/6293 dated 11.11.2024.

2. Hon'ble NGT order dated 27.09.2024 in the matter of OA No 02/2023 titled Jagan Kumar. J, Bengaluru Vs The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.

Sir,

With reference to the subject cited above, this is to inform you that there are no guidelines regarding the glass facades raised in the buildings and no restrictions on them in the State of Meghalaya.

This is for your kind information and necessary action.

Yours faithfully,

(Dr. G.H. CHYRMANG, MFS)  
**MEMBER SECRETARY**

Meghalaya State Pollution Control Board  
Shillong

dc



## NAGALAND POLLUTION CONTROL BOARD

Signal Point, Dimapur – 797112, Nagaland  
Tel.: 03862-245727, TeleFax: 03862-245726

Website: www.npcb.nagaland.gov.in e-mail: npcb2@yahoo.com

Dated 26/11/2024

NPCB/IND-4/1456-1457

To

✓ Shri Sharandeep Singh  
Divisional Head UPC-I  
Central Pollution Control Board  
Parivesh Bhawan  
East Arjun Nagar  
Delhi-110032

**Sub: Guidelines regarding the glass facades raised in the buildings and restrictions on them – reg.**

**Ref.: Hon'ble NGT order dated 27.09.2024 in the matter of OA No 02/2023 titled Jagan Kumar. J, Bengaluru Vs The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.**

Sir,

With reference to your letter No. CM-13013/2/2023-TECH-RD-BENGALURU-RD (Bengaluru) 11<sup>th</sup> November, 2024, on the subject cited above, I would like to inform you that the Nagaland Pollution Control Board does not have any guidelines for the glass facades raised in the buildings and no restrictions on them.

Thank you

Yours Sincerely,

  
(K. Hukato Chishi IFS)  
Member Secretary

NPCB/IND-4/ ✓

Dated 26/11/2024

Copy to:

The Regional Director, Central Pollution Control Board, Regional Directorate, North East, CTO building, ground floor-II, Shillong- 793001, for kind information.

✓  
Member Secretary

**STATE POLLUTION CONTROL BOARD, ODISHA**

(Forest, Environment &amp; Climate Change Department, Govt. of Odisha)

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII

Bhubaneswar – 751012

Tel : 2564033/2563924  
EPABX : 2561909/2562847  
E-mail: [paribesh1@ospboard.org](mailto:paribesh1@ospboard.org)  
Web site : [www.ospboard.org](http://www.ospboard.org)

No. 19005 / IND-I-SWM- MISC- 89Date 22/11/2024  
By Speed Post / By E-mail

To,

The Divisional Head, UPC-I,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
New Delhi-110032.

**Sub: Guidelines regarding the glass facades raised in the buildings and restrictions on them - reg.****Ref: Your Letter No.13013/2/2023-TECH-RD-BENGALURU-RD, Dtd.11.11.2024 in the matter of OA No.02/2023 titled Jagan Kumar . J, Bengaluru Vs The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bangaluru and Ors.**

Sir,

With reference to the above, it is to intimate that, State Pollution Control Board, Odisha has not formulated any Guidelines regarding the glass facades raised in the buildings. However, the Board is imposing conditions in the Consent order as follows:

*"Energy Conservation measure like installation of CFLs/TFLs for the lighting the areas outside the building should be in place. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible".*

This is for kind information and necessary action.

Yours faithfully,

  
**MEMBER SECRETARY**

No. 10/PPCC/GF/MS/2024/ 1064  
GOVERNMENT OF PUDUCHERRY  
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT  
PUDUCHERRY POLLUTION CONTROL COMMITTEE  
3<sup>rd</sup> Floor, Housing Board Complex, Anna Nagar, Puducherry – 5.  
Phone: (0413) 2201256 Fax: (0413) 2203494

Puducherry, the 5 DEC 2024

To

Thiru. Sharandeep Singh  
Divisional Head UPC-I  
Central Pollution Control Board  
Parivesh Bhawan, East Arjun Nagar,  
Delhi – 110032.

Sir,

Sub: PPCC – Guidelines regarding the glass facades raised in the buildings and restrictions on them - Reg.

Ref: Your letter no CM-13013/2/2023-TECH-RD-BENGALURU-RD(Bengaluru) dated 11.11.2024

\*\*\*

With reference to the above mentioned subject, it is informed that Puducherry Pollution Control Committee has not evolved any Guidelines regarding Glass Facades raised in the building.

Yours sincerely,



(Dr. N. RAMESH)  
MEMBER SECRETARY  
PPCC

o/c

Copy to:  
Guard file



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 28593

Dated. 20-11-2024

To

Central Pollution Control Board  
Division Head UPC-I,  
Ministry of Environment, Forest & Climate Change,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi - 110032

**Subject :** Guidelines regarding the glass facades raised in the buildings and restrictions on them-reg.

**Ref :** Hon'ble NGT order dated 27.09.2024 in the matter of OA No 02/2023 titled Jagan Kumar. J, Bengaluru. Vs The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors and CPCB letter no. CM-13013/2/2023-TECH-RD-BENGALURU-RD(Bengaluru) dated 11.11.2024 received vide e-mail dated 13.11.2024

Please refer to the subject cited above.

2. It is submitted that an email dated 13.11.2024 is received from SEE (Scientist-D) Central Pollution Control Board, Regional Directorate, Chandigarh alongwith CPCB, New Delhi letter quoted under reference, with a request to confirm whether the Punjab Pollution Control Board is having any guidelines regarding the glass facades raised in the buildings and whether any restrictions on them are there? If so, details on the same may also be provided.

3. It is informed that the Punjab Pollution Control Board has not framed any rules with regard to the glass facades raised in the buildings.

4. This is for your kind information, please.

Endst. No. 28594

  
Member Secretary

Date. 20-11-2024

A Copy of the above is forwarded to the SEE(Scientist-D), Central Pollution Control Board, Regional Directorate, Chandigarh, BSNL Telephone Exchange, 2<sup>nd</sup> Floor, Sector 49-C, Chandigarh-160047 w.r.t. e-mail dated 13.11.2024 for information, please.

  
Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004  
 Phone :0141-27168049,2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)  
 HelpLineNo. : 0141-2716877



F12 (PSC-36)RPCB/PSC 1756-1758

Date:- 6/12/2024

Divisional Head Upc-1,  
 Central Pollution Control Board,  
 Parivesh Bhawan,  
 East Arjun Nagar,  
 New Delhi.

Sub: - Guidelines regarding the glass facades raised in the buildings and restrictions on them.  
 Ref: - Your letter CM-13013/2023-TECH-RD-BENGALURU-RD dated 11<sup>th</sup> November, 2024.

Sir,

With reference to the above subject matter, it is submitted that Rajasthan State Pollution Control Board has not issued any such guidelines regarding the glass facades raised in the buildings and there are no restrictions on them.

Yours sincerely,

(Vijai N.)  
 Member Secretary

Copy forwarded to the following for information and necessary action:

1. PS to Chairperson, RSPCB, Jaipur.
2. PS to Member Secretary, RSPCB, Jaipur.

Signature valid



Digitally signed by N. Vijai  
 Designation: Member Secretary  
 Date: 2024.12.05 19:51:07 IST  
 Reason: Approved



STATE POLLUTION CONTROL BOARD-SIKKIM  
DEPARTMENT OF FOREST & ENVIRONMENT  
GOVERNMENT OF SIKKIM  
DEORALI, GANGTOK - 737102

E. No. 3137 /SPCB/ 889

Dated:

27/11/2024

To,

Shri. Sharandeep Singh,  
Divisional Head UPC-I,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032.

**Sub: Guidelines regarding the Glass facades raised in the building and restrictions on them.**

Sir,

With reference to your letter no.CM-13013/2/2023-TECH-RD-BENGALURU-RD, dated 11<sup>th</sup>/11/2024. I have been directed to inform you that the SPCB-Sikkim has not brought out any guidelines on the subject cited above, please.

Yours faithfully,

Joint Director

State Pollution Control Board-Sikkim

Kusum Gurung

Joint Director

State Pollution Control Board

Forest & Environment Dept.

Govt of Sikkim



1/6

**Re: TGPCB-Guidelines regarding the glass facades raised in the buildings and restrictions on them- Reg.**

se see5bmw123@gmail.com

Wed, 04 Dec 2024 5:18:15 PM +0530 •

To "UPC I" <upc1.cpcb@gov.in>

Cc "tspcbseeunit2" <tspcbseeunit2@gmail.com>, "M Dayanand" <see-uh2-tspcb@telangana.gov.in>

Tags

Sir/Madam,

This has reference to subject matter cited above vide CPCB letter dated 11.11.2024.

It is to inform that the Telangana Pollution Control Board has not given any guidelines/restrictions regarding the glass facades raised in the building.

Regards,  
M. Sujana Sree,  
SEE, Head Office,  
TGPCB.

On Wed, 4 Dec 2024 at 17:15, see5\_bmw cbmwtf <[see5bmw123@gmail.com](mailto:see5bmw123@gmail.com)> wrote:



**TRIPURA STATE POLLUTION CONTROL BOARD**

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology &amp; Environment

November 12, 2024

No.F.18(28)/TSPCB/NGT/02/ 7804-806

To

Shri Sharandeep Singh

Divisional Head, UPC-I

Central Pollution Control Board

Parivesh Bhawan, East Arjun Nagar, Delhi-110032.


**Sub.: Guidelines regarding the glass facades raised in the building and restrictions on them-reg.**

**Ref: Your letter No.CM-13013/2/2023-TECH-RD-BENGALURU-RD (Bengaluru) dated 11<sup>th</sup> November, 2024**

Sir,

This has reference to your letter on the subject cited above. In this connection, I would like to inform you that the Tripura State Pollution Control Board has not framed any guidelines regarding glass facades raised in the building. This is for kind information and necessary.

Yours Sincerely,

  
12.11.2024

(Dr. Bishu Karmakar)

Member Secretary

Copy to:

- i) PS to the Secretary to the Govt of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
- ii) The Director, Science, Technology & Environment, Government of Tripura for kind information.

Address :

**PARIVESH BHAWAN**

Pandit Nehru Complex, Gorkhabasti.

PO : Kunjaban, Agartala, West Tripura - 799 006

website :

[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [trpenvis.nic.in](http://trpenvis.nic.in)

e-mail :

[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [hoospcb-tr@gov.in](mailto:hoospcb-tr@gov.in)

Contact :

Chairman : 0381 - 2322462

Member Secretary : 0381 - 2325421

Head of Office : 0381 - 2322455

OCMS Help Desk : 0381 - 2328792



78

मुख्यालय

Annexure-XXXII

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

"गौरा देवी पर्यावरण भवन"

46बी, आई.टी. पार्क, सहस्रधारा रोड़, देहरादून

E-mail : msukpcb@yahoo.com, दूरभाष : 0135-2607092

Letter No: UKPCB/HO/Gen-183-824/2024/12271

Date 22-11-2024

Speed Post/E-Mail

To,

Sh. Sharandeep Singh  
Divisional Head UPC-I  
Central Pollution Control Board  
Parivesh Bhawan, East Arjun Nagar  
Delhi-110032.

Sub: Hon'ble NGT order dated 27-09-2024 in the matter of OA No. 02/2023 titled Jagan Kumar. J, Bengaluru. Vs. The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.

Sir,

This is in reference to your email dated 11-11-2024 in the matter of O.A. No. 02/2023 titled. Jagan Kumar. J, Bengaluru. Vs. The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.

It is to inform you that Uttarakhand Pollution Control Board not having any guidelines regarding the glass facades raised in the buildings and whether any restriction on them.

This is for your kind information and necessary action please.

Yours Sincerely,

  
(Dr. Parag Madhukar Dhakate)  
Member Secretary





79  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



पत्रांक संख्या-1420784/सी-5/सामान्य-78 ए/2024

दिनांक-06/12/24

**E-mail**

To,

Shri Sharandeep Singh  
(Divisional Head UPC-I)  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032

**Sub: Hon'ble NGT order dated 27.09.2024 in the matter of OA No. 02/2023 titled Jagan Kumar, J, Bengaluru Vs. The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.**

Sir,

This is in reference to your vide letters dated 11.11.2024 and 28.11.2024 in the matter of OA No. 02/2023 titled Jagan Kumar, J, Bengaluru Vs. The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology & Environmental Science, Bengaluru and Ors.

It is to inform you that Uttar Pradesh Pollution Control Board not having any guidelines regarding the glass facades raised in the buildings and whether any restriction on them.

This is for your kind information and necessary action please.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary



THE ENERGY CONSERVATION ACT, 2001

ARRANGEMENT OF SECTIONS

CHAPTER I

PRELIMINARY

SECTIONS

1. Short title, extent and commencement.
2. Definitions.

CHAPTER II

BUREAU OF ENERGY EFFICIENCY

3. Establishment and incorporation of Bureau of Energy Efficiency.
4. Management of Bureau.
5. Meetings of Governing Council.
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## THE SCHEDULE.

## THE ENERGY CONSERVATION ACT, 2001

ACT NO. 52 OF 2001

[29th September, 2001.]

An Act to provide for efficient use of energy and its conservation and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Fifty-second Year of the Republic of India as follows:—

## CHAPTER I

## PRELIMINARY

**1. Short title, extent and commencement.**—(1) This Act may be called the Energy Conservation Act, 2001.

(2) It extends to the whole of India <sup>1\*\*\*</sup>.

(3) It shall come into force on such date<sup>2</sup> as the Central Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

**2. Definitions.**—In this Act, unless the context otherwise requires,—

(a) “accredited energy auditor” means <sup>3</sup>[an energy auditor accredited in accordance with the provisions of] clause (p) of sub-section (2) of section 13;

(b) “Appellate Tribunal” means the Appellate Tribunal for Energy Conservation <sup>4</sup>[referred to in section 30];

<sup>5</sup>[ (c) “building” means any structure or erection or part of structure or erection—

(i) constructed after the rules relating to energy conservation and sustainable building codes have been notified by the Central Government under clause (p) of section 14 and by the State Government under clause (a) of section 15;

(ii) which has a minimum connected load of 100 Kilowatt (kW) or contract demand of 120 Kilovolt Ampere (kVA); and

(iii) which is used or intended to be used for commercial purpose or as an office building or for residential purpose:

Provided that the State Government may specify a lower connected load or contract demand than the load or demand specified above;]]

(d) “Bureau” means the Bureau of Energy Efficiency established under sub-section (1) of section 3;

<sup>7</sup>[(da) “carbon credit certificate” means the certificate issued by the Central Government or any agency authorised by it under section 14AA;

(db) “carbon credit trading scheme” means the scheme for reduction of carbon emissions notified by the Central Government under clause (w) of section 14;]

(e) “Chairperson” means the Chairperson of the Governing Council;

1. The words “except the State of Jammu and Kashmir” omitted by Act 34 of 2019, s. 95 and the Fifth Schedule (w.e.f. 31-10-2019).

2. 28th June, 2012 (sections 31, 33, 44, 45), *vide* notification No. S. O. 1433(E), dated 28th June, 2012, *see* Gazette of India, Extraordinary, Part II, sec. 3(ii).

1st March, 2002 (sections 1 to 29 and 46 to 62), *vide* notification No. S.O. 268 (E), dated 1st March, 2002, *see* Gazette of India, Extraordinary, Part II, sec. 3(ii).

3. Subs. by Act 28 of 2010, s. 2, for “an auditor possessing qualifications specified under” (w.e.f. 24-8-2010).

4. Subs. by s. 2, *ibid.*, for “established under section 30” (w.e.f. 24-8-2010).

5. Subs. by s. 2, *ibid.*, for clause (c) (w.e.f. 24-8-2010).

6. Subs. by Act 19 of 2022, s. 2, for clause (c) (w.e.f. 1-1-2023).

7. Ins. by s. 2, *ibid.* (w.e.f. 1-1-2023).

(f) “designated agency” means any agency designated under clause (d) of section 15;

(g) “designated consumer” means any consumer specified under clause (e) of section 14;

<sup>1</sup>[(h) “energy” means any form of energy derived from fossil fuels or non-fossil sources or renewable sources;]

(i) “energy audit” means the verification, monitoring and analysis of use of energy including submission of technical report containing recommendations for improving energy efficiency with cost benefit analysis and an action plan to reduce energy consumption;

<sup>2</sup>[(ia) “energy auditor” means any individual possessing the qualifications prescribed under clause (m) of section 14;]

<sup>3</sup>[(j) “energy conservation and sustainable building code” means the code which provides norms and standards for energy efficiency and its conservation, use of renewable energy and other green building requirements for a building;]

(k) “energy consumption standards” means the norms for process and energy consumption standards specified under clause (a) of section 14;

(l) “Energy Management Centre” means the Energy Management Centre set up under the Resolution of the Government of India in the erstwhile Ministry of Energy, Department of Power No. 7(2)/87- EP(Vol. IV), dated the 5th July, 1989 and registered under the Societies Registration Act, 1860 (21 of 1860);

(m) “energy manager” means any individual possessing the qualifications prescribed under clause (m) of section 14;

<sup>4</sup>[(ma) “energy savings certificate” means any energy savings certificate issued to the designated consumers under sub-section (I) of section 14A;

(maa) “equipment or appliance” means any equipment or appliance which consumes, generates, transmits or supplies energy and includes any device that consumes any form of energy and produces a desired work;]

(n) “Governing Council” means the Governing Council referred to in section 4;

(o) “member” means the member of the Governing Council and includes the Chairperson;

(p) “notification” means a notification in the Gazette of India or, as the case may be, the Official Gazette of a State;

(q) “prescribed” means prescribed by rules made under this Act;

<sup>5</sup>[(qa) “registered entity” means any entity, including designated consumers, registered for carbon credit trading scheme specified under clause (w) of section 14;]

(r) “regulations” means regulations made by the Bureau under this Act;

(s) “Schedule” means the Schedule to this Act;

(t) “State Commission” means the State Electricity Regulatory Commission established under sub-section (I) of section 17 of the Electricity Regulatory Commissions Act, 1998 (14 of 1998);

<sup>6</sup>[(ta) “vehicle” shall have the same meaning as assigned to it in clause (28) of section 2 of the Motor Vehicles Act, 1988 (59 of 1988);

(tb) “vessel” includes every description of water craft used or capable of being used in inland waters or in coastal waters, including any ship, boat, sailing vessel, tug, barge or other description of vessel including non-displacement craft, amphibious craft, wing-in-ground craft, ferry, roll-on-roll-off

1. Subs. by Act 19 of 2022, s. 2, for clause (h) (w.e.f. 1-1-2023).

2. Ins. by s. 2, *ibid.* (w.e.f. 1-1-2023).

3. Subs. by s. 2, *ibid.*, for clause (j) (w.e.f. 1-1-2023).

4. Ins. by Act 28 of 2010, s. 2 (w.e.f. 24-8-2010).

5. Ins. by Act 19 of 2022, s. 2, (w.e.f. 1-1-2023).

6. Ins. by s. 2, *ibid.* (w.e.f. 1-1-2023).

vessel, container vessel, tanker vessel, gas carrier or floating unit or dumb vessel used for transportation, storage or accommodation within or through inland waters and coastal waters;]

(u) words and expressions used and not defined in this Act but defined in the Indian Electricity Act, 1910 (9 of 1910) or the Electricity (Supply) Act, 1948 (54 of 1948) or the Electricity Regulatory Commissions Act, 1998 (14 of 1998) shall have the meanings respectively assigned to them in those Acts.

## CHAPTER II

### BUREAU OF ENERGY EFFICIENCY

**3. Establishment and incorporation of Bureau of Energy Efficiency.**—(1) With effect from such date<sup>1</sup> as the Central Government may, by notification, appoint, there shall be established, for the purposes of this Act, a Bureau to be called the Bureau of Energy Efficiency.

(2) The Bureau shall be a body corporate by the name aforesaid having perpetual succession and a common seal, with power subject to the provisions of this Act, to acquire, hold and dispose of property, both movable and immovable, and to contract, and shall, by the said name, sue or be sued.

(3) The head office of the Bureau shall be at Delhi.

(4) The Bureau may establish offices at other places in India.

**4. Management of Bureau.**—(1) The general superintendence, direction and management of the affairs of the Bureau shall vest in the Governing Council which shall consist of not less than <sup>2</sup>[thirty-one, but not exceeding thirty-seven], members to be appointed by the Central Government.

(2) The Governing Council shall consist of the following members, namely:—

- |  |                                |
|--|--------------------------------|
| (a) the Minister in charge of the Ministry or Department of the Central Government dealing with the Power  | <i>ex officio</i> Chairperson; |
| (b) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Power   | <i>ex officio</i> member;      |
| (c) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Petroleum and Natural Gas                             | <i>ex officio</i> member;      |
| (d) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Coal  | <i>ex officio</i> member;      |
| (e) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Non-conventional Energy Sources                       | <i>ex officio</i> member;      |
| (f) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Atomic Energy   | <i>ex officio</i> member;      |
| (g) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Consumer Affairs                                      | <i>ex officio</i> member;      |
| <sup>3</sup> [(ga) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Environment, Forest and Climate Change | <i>ex officio</i> member;      |

1. 1st March, 2002 *vide* notification No. S.O. 269(E), dated 1st March, 2002 *see* Gazette of India, Extraordinary, Part II, sec. 3(ii)

2. Subs. by Act 19 of 2022, s. 3, for “twenty, but not exceeding twenty-six” (w.e.f. 1-1-2023).

3. Ins. by s. 3, *ibid.* (w.e.f. 1-1-2023).

- (gb) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Housing and Urban Affairs *ex officio* member;
- (gc) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Road Transport and Highways *ex officio* member;
- (gd) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Steel *ex officio* member;
- (ge) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Civil Aviation *ex officio* member;
- (gf) the Secretary to the Government of India, in charge of the Ministry or Department of the Central Government dealing with the Ports, Shipping and Waterways *ex officio* member;
- (gg) Member of the Railway Board (in charge of Energy), Ministry of Railways *ex officio* member;]
- (h) Chairman of the Central Electricity Authority established under the Electricity (Supply) Act, 1948 (54 of 1948) *ex officio* member;
- (i) Director-General of the Central Power Research Institute registered under the Karnataka Societies Act, 1960 (Karnataka Act 17 of 1960) *ex officio* member;
- (j) Executive Director of the Petroleum Conservation Research Association, a society registered under the Societies Registration Act, 1860 (XXI of 1860) *ex officio* member;
- (k) Chairman-cum-Managing Director of the Central Mine Planning and Design Institute Limited, a company incorporated under the Companies Act, 1956 (1 of 1956) *ex officio* member;
- (l) Director-General of the Bureau of Indian Standards established under the Bureau of Indian Standards Act, 1986 (63 of 1986) *ex officio* member;
- (m) Director-General of the National Test House, Department of Supply, Ministry of Commerce and Industry, Kolkata *ex officio* member;
- <sup>1</sup>[(ma) Director-General of the National Productivity Council, Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry *ex officio* member;]
- (n) Managing Director of the Indian Renewable Energy Development Agency Limited, a company incorporated under the Companies Act, 1956 (1 of 1956) *ex officio* member;
- <sup>2</sup>[(o) one official each from the energy or power department of the five States from the five power regions, not below the rank of Principal Secretary to the State Government, to be appointed by the Central Government member;]

1. Ins. by Act 19 of 2022, s. 3, (w.e.f. 1-1-2023).

2. Subs. by s. 3, *ibid.*, for clause (o) (w.e.f. 1-1-2023).

- <sup>1</sup>[(*p*) such number of persons, not exceeding seven, as may be prescribed, to be appointed by the Central Government as members, from amongst persons who, in the opinion of the Central Government, are experts or capable of representing industry, equipment and appliance manufacturers, architects, institutes and consumers member;]
- (*q*) such number of persons, not exceeding two as may be nominated by the Governing Council as members member;
- (*r*) Director-General of Bureau *ex officio* member-secretary.

(3) The Governing Council may exercise all powers and do all acts and things which may be exercised or done by the Bureau.

(4) Every member referred to in clauses (*o*), (*p*) and (*q*) of sub-section (2) shall hold office for a term of three years from the date on which he enters upon his office.

(5) The fee and allowances to be paid to the members referred to in clauses (*o*), (*p*) and (*q*) of sub-section (2) and the manner of filling up of vacancies and the procedure to be followed in the discharge of their functions shall be such as may be prescribed.

**5. Meetings of Governing Council.**—(1) The Governing Council shall meet at such times and places, and shall observe such rules of procedure in regard to the transaction of business at its meetings (including quorum at such meetings) as may be provided by regulations.

(2) The Chairperson or, if for any reason, he is unable to attend a meeting of the Governing Council, any other member chosen by the members present from amongst themselves at the meeting shall preside at the meeting.

(3) All questions which come up before any meeting of the Governing Council shall be decided by a majority vote of the members present and voting, and in the event of an equality of votes, the Chairperson or in his absence, the person presiding, shall have a second or casting vote.

**6. Vacancies, etc., not to invalidate proceedings of Bureau, Governing Council or Committee.**—No act or proceeding of the Bureau or the Governing Council or any Committee shall be invalid merely by reason of—

(*a*) any vacancy in, or any defect in the constitution of, the Bureau or the Governing Council or the Committee; or

(*b*) any defect in the appointment of a person acting as a Director-General or Secretary of the Bureau or a member of the Governing Council or the Committee; or

(*c*) any irregularity in the procedure of the Bureau or the Governing Council or the Committee not affecting the merits of the case.

**7. Removal of member from office.**—The Central Government shall remove a member referred to in clauses (*o*), (*p*) and (*q*) of sub-section (2) of section 4 from office if he—

(*a*) is, or at any time has been, adjudicated as insolvent;

(*b*) is of unsound mind and stands so declared by a competent court;

(*c*) has been convicted of an offence which, in the opinion of the Central Government, involves a moral turpitude;

(*d*) has, in the opinion of the Central Government, so abused his position as to render his continuation in office detrimental to the public interest:

Provided that no member shall be removed under this clause unless he has been given a reasonable opportunity of being heard in the matter.

1. Subs. by Act 19 of 2022, s. 3, for clause (*p*) (w.e.f. 1-1-2023).

**8. Constitution of Advisory Committees and other committees.**—(1) Subject to any regulations made in this behalf, the Bureau shall, within six months from the date of commencement of this Act, constitute Advisory Committees for the efficient discharge of its functions.

(2) Each Advisory Committee shall consist of a Chairperson and such other members as may be determined by regulations.

(3) Without prejudice to the powers contained in sub-section (1), the Bureau may constitute, such number of technical committees of experts for the formulation of energy consumption standards or norms in respect of equipment or processes, as it considers necessary.

**9. Director-General of Bureau.**—(1) The Central Government shall, by notification, appoint a Director-General from amongst persons of ability and standing, having adequate knowledge and experience in dealing with the matters relating to energy production, supply and energy management, standardisation and efficient use of energy and its conservation.

(2) The Central Government shall, by notification, appoint any person not below the rank of Deputy Secretary to the Government of India as Secretary of the Bureau.

(3) The Director-General shall hold office for a term of <sup>1</sup>[five years] from the date on which he enters upon his office or until he attains the age of sixty years, whichever is earlier.

(4) The salary and allowances payable to the Director-General and other terms and conditions of his service and other terms and conditions of service of the Secretary of the Bureau shall be such as may be prescribed.

(5) Subject to general superintendence, direction and management of the affairs by the Governing Council, the Director-General of the Bureau shall be the Chief Executive Authority of the Bureau.

(6) The Director-General of the Bureau shall exercise and discharge such powers and duties of the Bureau as may be determined by regulations.

**10. Officers and employees of Bureau.**—(1) <sup>2</sup>[The Bureau] may appoint such other officers and employees in the Bureau as it considers necessary for the efficient discharge of its functions under this Act.

(2) The terms and conditions of service of officers and other employees of the Bureau appointed under sub-section (1) shall be such as may be prescribed.

**11. Authentication of orders and decisions of Bureau.**—All orders and decisions of the Bureau shall be authenticated by the signature of the Director-General or any other officer of the Bureau authorised by the Director-General in this behalf.

### CHAPTER III

#### TRANSFER OF ASSETS, LIABILITIES, ETC., OF ENERGY MANAGEMENT CENTRE TO BUREAU

**12. Transfer of assets, liabilities and employees of Energy Management Centre.**—(1) On and from the date of establishment of the Bureau—

(a) any reference to the Energy Management Centre in any law other than this Act or in any contract or other instrument shall be deemed as a reference to the Bureau;

(b) all properties and assets, movable and immovable of, or belonging to, the Energy Management Centre shall vest in the Bureau;

(c) all the rights and liabilities of the Energy Management Centre shall be transferred to, and be the rights and liabilities of, the Bureau;

(d) without prejudice to the provisions of clause (c), all debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done by, with or for the Energy Management Centre immediately before that date, for or in connection with the purposes of the said Centre shall be deemed to have been incurred, entered into, or engaged to be done by, with or for, the Bureau;

1. Subs. by Act 28 of 2010 s. 3, for “three years” (w.e.f. 24-8-2010).

2. Subs. by s. 4, *ibid.*, for “The Central Government” (w.e.f. 24-8-2010).

(e) all sums of money due to the Energy Management Centre immediately before that date shall be deemed to be due to the Bureau;

(f) all suits and other legal proceedings instituted or which could have been instituted by or against the Energy Management Centre immediately before that date may be continued or may be instituted by or against the Bureau; and

(g) every employee holding any office under the Energy Management Centre immediately before that date shall hold his office in the Bureau by the same tenure and upon the same terms and conditions of service as respects remuneration, leave, provident fund, retirement or other terminal benefits as he would have held such office if the Bureau had not been established and shall continue to do so as an employee of the Bureau or until the expiry of six months from that date if such employee opts not to be the employee of the Bureau within such period.

(2) Notwithstanding anything contained in the Industrial Disputes Act, 1947 (14 of 1947) or in any other law for the time being in force, the absorption of any employee by the Bureau in its regular service under this section shall not entitle such employee to any compensation under that Act or other law and no such claim shall be entertained by any court, tribunal or other authority.

#### CHAPTER IV

##### POWERS AND FUNCTIONS OF BUREAU

**13. Powers and functions of Bureau.**—(1) The Bureau shall, effectively co-ordinate with designated consumers, designated agencies and other agencies, recognise and utilise the existing resources and infrastructure, in performing the functions assigned to it by or under this Act.

(2) The Bureau may perform such functions and exercise such powers as may be assigned to it by or under this Act and in particular, such functions and powers include the function and power to—

(a) recommend to the Central Government the norms for processes and energy consumption standards required to be notified under clause (a) of section 14 <sup>1</sup>[and other standards required to be prescribed under other provisions of this Act];

<sup>2</sup>[(aa) recommend to the Central Government for issuing of the energy savings certificate under section 14A;]

(b) recommend to the Central Government the particulars required to be displayed on label on equipment or on appliances and manner of their display under clause (d) of section 14;

(c) recommend to the Central Government for notifying any user or class of users of energy as a designated consumer under clause (e) of section 14;

(d) take suitable steps to prescribe guidelines for <sup>3</sup>[energy conservation and sustainable building codes] under clause (p) of section 14;

(e) take all measures necessary to create awareness and disseminate information for efficient use of energy and its conservation;

(f) arrange and organise training of personnel and specialists in the techniques for efficient use of energy and its conservation;

(g) strengthen consultancy services in the field of energy conservation;

(h) promote <sup>4</sup>[or undertake] research and development in the field of energy conservation;

(i) develop testing and certification procedure and promote testing facilities for certification and testing for energy consumption of equipment and appliances;

(j) formulate and facilitate implementation of pilot projects and demonstration projects for promotion of efficient use of energy and its conservation;

(k) promote use of energy efficient processes, equipment, devices and systems;

(l) promote innovative financing of energy efficiency projects;

1. Ins. by Act 19 of 2022, s. 4, (w.e.f. 1-1-2023).

2. Ins. by Act 28 of 2010, s. 5 (w.e.f. 24-8-2010).

3. Subs. by Act 19 of 2022, s. 4, for “energy conservation building codes” (w.e.f. 1-1-2023).

4. Ins. by s. 4, *ibid.* (w.e.f. 1-1-2023).

(m) give financial assistance to institutions for promoting efficient use of energy and its conservation;

(n) levy fee, as may be determined by regulations, for services provided for promoting efficient use of energy and its conservation;

(o) maintain a list of accredited energy auditors as may be specified by regulations;

<sup>1</sup>[(p) specify, by regulations, the qualifications, criteria and conditions subject to which a person may be accredited as an energy auditor and the procedure for such accreditation;]

(q) specify, by regulations, the manner and intervals of time in which the energy audit shall be conducted;

(r) specify, by regulations, certification procedures for <sup>2</sup>[energy auditors and energy managers] to be designated or appointed by designated consumers;

(s) prepare educational curriculum on efficient use of energy and its conservation for educational institutions, boards, universities or autonomous bodies and coordinate with them for inclusion of such curriculum in their syllabus;

<sup>3</sup>[(sa) conduct examination for capacity building and strengthening of services in the field of energy conservation including certification of energy managers and energy auditors;]

(t) implement international co-operation programmes relating to efficient use of energy and its conservation as may be assigned to it by the Central Government;

<sup>4</sup>[(ta) collaborate with any international institution or organisation or to obtain membership of bodies having similar objectives as that of the Bureau, in consultation with the Central Government;

(tb) authorise any agency in the country or outside the country to carry out any of the functions of the Bureau, for such purposes, and subject to such terms and conditions, as may be specified by regulations;

(tc) undertake, or authorise any other body which meets with such technical qualifications, as may be specified by regulations, to test samples for purposes other than those specified in section 14;

(td) empanel technical experts to promote energy efficiency and carbon credit trading activities undertaken to meet the objectives of the Act;

(te) recommend to the Central Government on the requirements to be specified in the carbon credit trading scheme to be notified under clause (w) of section 14;

(tf) recommend minimum share of consumption of non-fossil sources by designated consumers as energy or feedstock;]

(u) perform such other functions as may be prescribed.

<sup>5</sup>[**13A. Prohibition of use of deceptive name, etc.**—(1) No person shall, without previous permission of the Bureau, use any name which so nearly resembles the name of the Bureau as to deceive or likely to deceive the public.

(2) Notwithstanding anything contained in any other law for the time being in force, no registering authority shall register any company, firm or other body of persons which bears any name or mark resembling the name of the Bureau.]

## CHAPTER V

### POWER OF CENTRAL GOVERNMENT TO FACILITATE AND ENFORCE EFFICIENT USE OF ENERGY AND ITS CONSERVATION

**14. Power of Central Government to enforce efficient use of energy and its conservation.**—The Central Government may, by notification, in consultation with the Bureau,—

1. Subs. by Act 28 of 2010, s. 5, for clause (p) (w.e.f. 24-8-2010).

2. Subs. by s. 5, *ibid.*, for “energy managers” (w.e.f. 24-8-2010).

3. Ins. by s. 5, *ibid.* (w.e.f. 24-8-2010).

4. Ins. by Act 19 of 2022, s. 4 (w.e.f. 1-1-2023).

5. Ins. by s. 5, *ibid.* (w.e.f. 1-1-2023).

(a) specify the norms for processes and energy consumption standards for any equipment, <sup>1</sup>[appliance, vehicle, vessel, industrial unit, building or establishment] which consumes, generates, transmits or supplies energy;

(b) specify equipment or appliance <sup>2</sup>[or vehicle, vessel, industrial unit, building or establishment] or class of equipments or appliances, as the case may be, for the purposes of this Act;

<sup>3</sup>[(c) prohibit manufacture or import of any equipment or appliance or vehicle or vessel specified under clause (b), unless it conforms to energy consumption standards specified under clause (a):

Provided that an industrial unit specified under clause (b) shall close its operations unless it conforms to the norms for processes or energy consumption standards specified under clause (a):

Provided further that from the date of notification of norms for processes and energy consumption standards under clause (a), no notification prohibiting such manufacture or import shall be issued—

(i) within a period of six months in the case of equipment or appliance or vehicle or vessel; and

(ii) within a period of two years for closure of industrial unit:

Provided also that the Central Government may, having regard to the market share and the technological development having impact on equipment or appliance or vehicle or vessel, and for reasons to be recorded in writing, extend the said period of six months referred to above, by a further period not exceeding six month;]

(d) direct display of such particulars on label on equipment or on appliance specified under clause (b) and in such manner as may be specified by regulations;

(e) specify, having regard to the intensity or quantity of energy consumed and the amount of investment required for switching over to energy efficient equipments and capacity of industry to invest in it and availability of the energy efficient machinery and equipment required by the industry, <sup>4</sup>[any user or class of users of energy in the energy intensive industries and other establishments as specified in the Schedule as a designated consumer] for the purposes of this Act;

(f) alter the list of Energy Intensive Industries <sup>5</sup>[and other establishments] specified in the Schedule;

(g) establish and prescribe such energy consumption norms and standards for designated consumers as it may consider necessary:

Provided that the Central Government may prescribe different norms and standards for different designated consumers having regard to such factors as may be prescribed;

(h) direct, having regard to quantity of energy consumed or the norms and standards of energy consumption specified under clause (a), the Energy Intensive Industries <sup>5</sup>[and other establishments] specified in the Schedule to get energy audit conducted by an accredited energy auditor in such manner and intervals of time as may be specified by regulations;

(i) direct, if considered necessary for efficient use of energy and its conservation, any designated consumer to get energy audit conducted by an accredited energy auditor;

(j) specify the matters to be included for the purposes of inspection under sub-section (2) of section 17;

(k) direct any designated consumer to furnish to the designated agency, in such form and manner and within such period, as may be prescribed, the information with regard to the energy consumed and action taken on the recommendation of the accredited energy auditor;

(l) direct any designated consumer to designate or appoint <sup>6</sup>[energy auditor or energy manager] in charge of activities for efficient use of energy and its conservation and submit a report, in the form

1. Subs. by Act 19 of 2022, s. 6, for “appliance” (w.e.f. 1-1-2023).

2. Ins. by s. 6, *ibid.* (w.e.f. 1-1-2023).

3. Subs. by s. 6, *ibid.*, for clause (c) (w.e.f. 1-1-2023).

4. Subs. by Act 28 of 2010, s. 6, for “any user or class of users of energy as a designated consumer” (w.e.f. 24-8-2010).

5. Ins. by Act 19 of 2022, s. 6, (w.e.f. 1-1-2023).

6. Subs. by s. 6, *ibid.*, for “energy manager” (w.e.f. 1-1-2023).

and manner as may be prescribed, on the status of energy consumption at the end of every financial year to the designated agency;

(*m*) prescribe minimum qualification for <sup>1</sup>[energy auditors and energy managers] to be designated or appointed under clause (*l*);

(*n*) direct every designated consumer to comply with energy consumption norms and standards;

(*o*) direct any designated consumer, who does not fulfil the energy consumption norms and standards prescribed under clause (*g*), to prepare a scheme for efficient use of energy and its conservation and implement such scheme keeping in view the economic viability of the investment in <sup>2</sup>[such form, the time within which and the manner] as may be prescribed;

(*p*) prescribe <sup>3</sup>[energy conservation and sustainable building codes] for efficient use of energy and its conservation in the building or building complex;

(*q*) amend the <sup>3</sup>[energy conservation and sustainable building codes] to suit the regional and local climatic conditions;

(*r*) direct every owner or occupier of the building or building complex, being a designated consumer to comply with the provisions of <sup>3</sup>[energy conservation and sustainable building codes] for efficient use of energy and its conservation;

(*s*) direct, any designated consumer referred to in clause (*r*), if considered necessary, for efficient use of energy and its conservation in his building to get energy audit conducted in respect of such building by an accredited energy auditor in such manner and intervals of time as may be specified by regulations;

(*t*) take all measures necessary to create awareness and disseminate information for efficient use of energy and its conservation;

(*u*) arrange and organise training of personnel and specialists in the techniques for efficient use of energy and its conservation;

(*v*) take steps to encourage preferential treatment for use of energy efficient equipment or appliances:

<sup>4</sup>(*w*) specify the carbon credit trading scheme;

(*x*) specify minimum share of consumption of non-fossil sources by designated consumers as energy or feedstock, provided different share of consumption may be specified for different types of non-fossil sources for different designated consumers:]

Provided that the powers under clauses (*p*) to (*s*) shall be exercised in consultation with the concerned State.

<sup>5</sup>[**14A. <sup>6</sup>[Issuance of energy savings certificate].—**(1) The Central Government <sup>7</sup>[or any agency authorised by it] may issue the energy savings certificate to the designated consumer whose energy consumption is less than the prescribed norms and standards in accordance with the procedure as may be prescribed.

(2) The designated consumer whose energy consumption is more than the prescribed norms and standards shall be entitled to purchase the energy savings certificate to comply with the prescribed norms and standards.

<sup>7</sup>[Provided that any other person may also purchase energy saving certificate or carbon credit certificate on voluntary basis.]

1. Subs. by Act 28 of 2010, s. 6, for “energy managers” (w.e.f. 24-8-2010).

2. Subs. by s. 6, *ibid.*, for “such form and manner” (w.e.f. 24-8-2010).

3. Subs. by Act 19 of 2022, s. 6, for “energy conservation building codes” (w.e.f. 1-1-2023).

4. Ins. by s. 6, *ibid.* (w.e.f. 1-1-2023).

5. Ins. by Act 28 of 2010, s. 7, (w.e.f. 24-8-2010).

6. Subs. Act 19 of 2022, s. 7, for the marginal heading “Power of Central Government to issue energy savings certificate” (w.e.f. 1-1-2023).

7. Ins. by s. 7, *ibid.* (w.e.f. 1-1-2023).

<sup>1</sup>[**14AA. Issuance of carbon credit certificate.**—(1) The Central Government, or any agency authorised by it may issue carbon credit certificate to the registered entity which complies with the requirements of the carbon credit trading scheme.

(2) The registered entity shall be entitled to purchase or sell the carbon credit certificate in accordance with carbon credit trading scheme specified under clause (w) of section 14.]

**14B. Power of Central Government to specify value of energy.**—The Central Government may, in consultation with the Bureau, prescribe the value of per metric ton of oil equivalent of energy consumed for the purposes of this Act.]

## CHAPTER VI

### POWER OF STATE GOVERNMENT TO FACILITATE AND ENFORCE EFFICIENT USE OF ENERGY AND ITS CONSERVATION

**15. Power of State Government to enforce certain provisions for efficient use of energy and its conservation.**—The State Government may, by notification, in consultation with the Bureau—

(a) amend the <sup>2</sup>[energy conservation and sustainable building codes] to suit the regional and local climatic conditions and may, by rules made by it, specify and notify <sup>3</sup>[energy conservation and sustainable building codes] with respect to use of energy in the buildings <sup>3</sup>[and implement the same through building bye-laws of the State];

(b) direct every owner or occupier of a building or building complex being a designated consumer to comply with the provisions of the <sup>3</sup>[energy conservation and sustainable building codes];

(c) direct, if considered necessary for efficient use of energy and its conservation, any designated consumer referred to in clause (b) to get energy audit conducted by an accredited energy auditor in such manner and at such intervals of time as may be specified by regulations;

(d) designate any agency as designated agency to coordinate, regulate and enforce provisions of this Act within the State;

(e) take all measures necessary to create awareness and disseminate information for efficient use of energy and its conservation;

(f) arrange and organise training of personnel and specialists in the techniques for efficient use of energy and its conservation;

(g) take steps to encourage preferential treatment for use of energy efficient equipment or appliances;

(h) direct, any designated consumer to furnish to the designated agency, in such form and manner and within such period as may be specified by rules made by it, information with regard to the energy consumed by such consumer;

<sup>4</sup>[(ha) levy such fee as may be prescribed for the services rendered by the designated agency to promote efficient use of energy and its conservation under this Act;]

(i) specify the matters to be included for the purposes of inspection under sub-section (2) of section 17.

<sup>4</sup>[**15A. Budget of designated agency.**—The designated agency shall prepare, in such form and at such time in each financial year as may be prescribed, its budget for the next financial year, showing the estimated receipts and expenditure and forward the same to the State Government, which shall include the same in the annual budget.]

1. Ins. by Act 19 of 2022, s. 8 (w.e.f. 1-1-2023).

2. Subs. by s. 9, *ibid.*, for “energy conservation building codes” (w.e.f. 1-1-2023).

3. Ins. by s. 9, *ibid.* (w.e.f. 1-1-2023).

4. Ins. by s. 10, *ibid.* (w.e.f. 1-1-2023).

<sup>1</sup>**16. Establishment of Fund by State Government.**— (1) There shall be constituted a Fund for the purposes of promotion of efficient use of energy and its conservation within the State to be called the State Energy Conservation Fund and there shall be credited thereto—

(a) all grants and loans that may be made by the State Government or the Central Government or any other organisation or individual for the purposes of this Act;

(b) all fees received by the State Government or the designated agency under this Act;

(c) all sums received by the State Government or the designated agency from such other sources as may be decided by the State Government.

(2) The Fund shall be utilised for meeting the expenses—

(a) of the designated agency in the discharge of its functions;

(b) for the objects and purposes authorised by or under this Act.

(3) The Fund created under sub-section (1) shall be administered by such person or authority and in such manner as may be prescribed by the rules made by the State Government.]

**17. Power of inspection.**—(1) The designated agency may appoint, after the expiry of five years from the date of commencement of this Act, as many inspecting officers as may be necessary for the purpose of ensuring compliance with energy consumption standards specified under clause (a) of section 14 or ensure display of particulars on label on equipment or appliance specified under clause (b) of section 14 or for the purpose of performing such other functions as may be assigned to them.

(2) Subject to any rules made under this Act, an inspecting officer shall have power to—

(a) inspect any operation carried on or in connection with the equipment or appliance specified under clause (b) of section 14 or in respect of which energy standards under clause (a) of section 14 have been specified;

(b) enter any place of designated consumer at which the energy is used for any activity and may require any proprietor, employee, director, manager or secretary or any other person who may be attending in any manner to or helping in, carrying on any activity with the help of energy—

(i) to afford him necessary facility to inspect—

(A) any equipment or appliance as he may require and which may be available at such place;

(B) any production process to ascertain the energy consumption norms and standards;

(ii) to make an inventory of stock of any equipment or appliance checked or verified by him;

(iii) to record the statement of any person which may be useful for, or relevant to, for efficient use of energy and its conservation under this Act.

(3) An inspecting officer may enter any place of designated consumer—

(a) where any activity with the help of energy is carried on; and

(b) where any equipment or appliance notified under clause (b) of section 14 has been kept,

during the hours at which such place is open for production or conduct of business connected therewith.

(4) An inspecting officer acting under this section shall, on no account, remove or cause to be removed from the place wherein he has entered, any equipment or appliance or books of account or other documents.

**18. Power of Central Government or State Government to issue directions.**—The Central Government or the State Government may, in the exercise of its powers and performance of its functions

1. Subs. by Act 19 of 2022, s. 11, for section 16 (w.e.f. 1-1-2023).

under this Act and for efficient use of energy and its conservation, issue such directions in writing as it deems fit for the purposes of this Act to any person, officer, authority or any designated consumer and such person, officer or authority or any designated consumer shall be bound to comply with such directions.

*Explanation.*—For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

- (a) regulation of norms for process and energy consumption standards in any industry or building or building complex; or
- (b) regulation of the energy consumption standards for equipment and appliances.

## CHAPTER VII

### FINANCE, ACCOUNTS AND AUDIT OF BUREAU

**19. Grants and loans by Central Government.**—The Central Government may, after due appropriation made by Parliament by law in this behalf, make to the Bureau or to the State Governments grants and loans of such sums of money as the Central Government may consider necessary.

**20. Establishment of Fund by Central Government.**—(1) There shall be constituted a Fund to be called as the Central Energy Conservation Fund and there shall be credited thereto—

- (a) any grants and loans made to the Bureau by the Central Government under section 19;
- (b) all fees received by the Bureau under this Act;
- (c) all sums received by the Bureau from such other sources as may be decided upon by the Central Government.

(2) The Fund shall be applied for meeting—

- (a) the salary, allowances and other remuneration of Director-General, Secretary, officers and other employees of the Bureau;
- (b) expenses of the Bureau in the discharge of its functions under section 13;
- (c) fee and allowances to be paid to the members of the Governing Council under sub-section (5) of section 4;
- (d) expenses on objects and for purposes authorised by this Act.

**21. Borrowing powers of Bureau.**—(1) The Bureau may, with the consent of the Central Government or in accordance with the terms of any general or special authority given to it by the Central Government, borrow money from any source as it may deem fit for discharging all or any of its functions under this Act.

(2) The Central Government may guarantee, in such manner as it thinks fit, the repayment of the principal and the payment of interest thereon with respect to the loans borrowed by the Bureau under sub-section (1).

**22. Budget.**—The Bureau shall prepare, in such form and at such time in each financial year as may be prescribed, its budget for the next financial year, showing the estimated receipts and expenditure of the Bureau and forward the same to the Central Government.

**23. Annual report.**—The Bureau shall prepare, in such form and at such time in each financial year as may be prescribed, its annual report, giving a full account of its activities during the previous financial year, and submit a copy thereof to the Central Government.

**24. Annual report to be laid before Parliament.**—The Central Government shall cause the annual report referred to in section 23 to be laid, as soon as may be after it is received, before each House of Parliament.

**25. Accounts and audit.**—(1) The Bureau shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the Central Government in consultation with the Comptroller and Auditor-General of India.

(2) The accounts of the Bureau shall be audited by the Comptroller and Auditor-General of India at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the Bureau to the Comptroller and Auditor-General.

(3) The Comptroller and Auditor-General of India and any other person appointed by him in connection with the audit of the accounts of the Bureau shall have the same rights and privileges and authority in connection with such audit as the Comptroller and Auditor-General generally has in connection with the audit of the Government accounts, and in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the offices of the Bureau.

(4) The accounts of the Bureau as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf together with the audit report thereon shall be forwarded annually to the Central Government and that Government shall cause the same to be laid before each House of Parliament.

## CHAPTER VIII

### PENALTIES AND ADJUDICATION

<sup>1</sup>[**26. Penalty.**—(1) If any person fails to comply with the provisions of clause (h) or clause (i) or clause (k) or clause (l) of section 14 or clause (c) or clause (h) of section 15, he shall be liable to a penalty which shall not exceed ten lakh rupees:

Provided that in the case of continuing failures, the person shall be liable to an additional penalty which may extend to ten thousand rupees for every day during which such failures continue.

(2) Notwithstanding anything contained in this Act or any other Act for the time being in force, if any person fails to comply with the provisions of clauses (c) and (d) of section 14, he shall in addition to the penalty of ten lakh rupees, be also liable to pay additional penalty which shall not exceed five thousand rupees per appliance or equipment in relation to which the non-compliance has occurred, but shall not be lower than two thousand rupees:

Provided that where such non-compliance relates to any industrial unit or vessel, he shall also be liable to an additional penalty which shall not exceed twice the price of every metric ton of oil equivalent consumed in excess of the prescribed norms:

Provided further that if the manufacturer of a vehicle fails to comply with the fuel consumption norms, he shall also be liable to pay an additional penalty per unit of vehicles sold in the corresponding year, as follows, namely:—

(i) twenty-five thousand rupees per vehicle for non-compliance of norms up to 0.2 litres per 100 kms;

(ii) fifty thousand rupees per vehicle for non-compliance of norms above 0.2 litres per 100 kms.

(3) If any person fails to comply with the directions issued under clauses (n) and (x) of section 14, he shall be liable to a penalty which shall not exceed ten lakh rupees for each such failure:

Provided that he shall also be liable to an additional penalty which shall not exceed twice the price of every metric ton of oil equivalent prescribed under this Act, which is in excess of the prescribed norms.

(4) If a person fails to comply with the provisions of sub-section (1) of section 13A or fails to provide any information under section 52, he shall be liable to a penalty which may extend to fifty thousand rupees on first such non-compliance or failure:

Provided that for every subsequent non-compliance or failure, he shall be liable to pay an additional penalty which shall not exceed ten thousand rupees per day of such non-compliance or failure.

(5) Any amount payable under this section, if not paid, may be recovered as if it were an arrear of land revenue.]

**27. Power to adjudicate.**—(1) For the purpose of adjudging under section 26, the State Commission shall appoint any of its members to be an adjudicating officer for holding an inquiry in such manner as

1. Subs. by Act 19 of 2022, s. 12, for section 26 (w.e.f. 1-1-2023).

may be prescribed by the Central Government, after giving any person concerned a reasonable opportunity of being heard for the purpose of imposing any penalty.

(2) While holding an inquiry, the adjudicating officer shall have power to summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or produce any document which in the opinion of the adjudicating officer, may be useful for or relevant to the subject-matter of the inquiry, and if, on such inquiry, he is satisfied that the person has failed to comply with the provisions of any of the clauses of the sections specified in section 26, he may impose such penalty as he thinks fit in accordance with the provisions of any of those clauses of that section:

Provided that where a State Commission has not been established in a State, the Government of that State shall appoint any of its officer not below the rank equivalent to a Secretary dealing with legal affairs in that State to be an adjudicating officer for the purposes of this section and such officer shall cease to be an adjudicating officer immediately on the appointment of an adjudicating officer by the State Commission on its establishment in that State:

Provided further that where an adjudicating officer appointed by a State Government ceased to be an adjudicating officer, he shall transfer to the adjudicating officer appointed by the State Commission all matters being adjudicated by him and thereafter the adjudicating officer appointed by the State Commission shall adjudicate the penalties on such matters.

<sup>1</sup>[**27A. Power of State Commission to make regulations.**—(1) The State Commission may, by notification, make regulations for discharging its functions under this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for—

(a) the manner of making application before the State Commission and the fee payable;

(b) any other matter which is to be, or may be, provided by regulations by the State Commission for the purposes of its function:

Provided that every regulation made by the State Commission under this section shall be laid, as soon as may be after it is made, before each House of the State Legislature where it consists of two Houses, or where such Legislature consists of one House, before that House.]

**28. Factors to be taken into account by adjudicating officer.**—While adjudicating the quantum of penalty under section 26, the adjudicating officer shall have due regard to the following factors, namely:—

(a) the amount of disproportionate gain or unfair advantage, wherever quantifiable, made as a result of the default;

(b) the repetitive nature of the default.

<sup>2</sup>[(c) the loss caused to a consumer and amount of compensation thereof.]

**29. Civil court not to have jurisdiction.**—No civil court shall have jurisdiction to entertain any suit or proceeding in respect of any matter which an adjudicating officer appointed under this Act or the Appellate Tribunal is empowered by or under this Act to determine and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act.

## CHAPTER IX

### APPELLATE TRIBUNAL FOR ENERGY CONSERVATION

<sup>3</sup>[**30. Appellate Tribunal.**—The Appellate Tribunal established under section 110 of the Electricity Act, 2003 (36 of 2003) shall, without prejudice to the provisions of the Electricity Act, 2003, be the Appellate Tribunal for the purposes of this Act and hear appeals against the orders of the adjudicating officer or the Central Government or the State Government or any other authority under this Act.]

1. Ins. by Act 19 of 2022, s. 13 (w.e.f. 1-1-2023).

2. Ins. by s. 14, *ibid.* (w.e.f. 1-1-2023).

3. Subs. by Act 28 of 2010, s. 9, for section 30 (w.e.f. 24-8-2010).

**31. Appeal to Appellate Tribunal.**—(1) Any person aggrieved, by an order made by an adjudicating officer or the Central Government or the State Government or any other authority under this Act, may prefer an appeal to the Appellate Tribunal for Energy Conservation:

Provided that any person, appealing against the order of the adjudicating officer levying any penalty, shall, while filing the appeal, deposit the amount of such penalty:

Provided further that where in any particular case, the Appellate Tribunal is of the opinion that the deposit of such penalty would cause undue hardship to such person, the Appellate Tribunal may dispense with such deposit subject to such conditions as it may deem fit to impose so as to safeguard the realisation of penalty.

(2) Every appeal under sub-section (1) shall be filed within a period of forty-five days from the date on which a copy of the order made by the adjudicating officer or the Central Government or the State Government or any other authority is received by the aggrieved person and it shall be in such form, verified in such manner and be accompanied by such fee as may be prescribed:

Provided that the Appellate Tribunal may entertain an appeal after the expiry of the said period of forty-five days if it is satisfied that there was sufficient cause for not filing it within that period.

(3) On receipt of an appeal under sub-section (1), the Appellate Tribunal may, after giving the parties to the appeal an opportunity of being heard, pass such orders thereon as it thinks fit, confirming, modifying or setting aside the order appealed against.

(4) The Appellate Tribunal shall send a copy of every order made by it to the parties to the appeal and to the concerned adjudicating officer or the Central Government or the State Government or any other authority.

(5) The appeal filed before the Appellate Tribunal under sub-section (1) shall be dealt with by it as expeditiously as possible and endeavour shall be made by it to dispose of the appeal finally within one hundred and eighty days from the date of receipt of the appeal:

Provided that where an appeal could not be disposed of within the said period of one hundred and eighty days, the Appellate Tribunal shall record its reasons in writing for not disposing of the appeal within the said period.

(6) The Appellate Tribunal may, for the purpose of examining the legality, propriety or correctness of any order made by the adjudicating officer or the Central Government or the State Government or any other authority under this Act, as the case may be, in relation to any proceeding, on its own motion or otherwise, call for the records of such proceedings and make such order in the case as it thinks fit.

<sup>1</sup>[**31A. Procedure and powers of Appellate Tribunal.**—The provisions of sections 120 to 123 (both inclusive) of the Electricity Act, 2003 (36 of 2003) shall, *mutatis mutandis*, apply to the Appellate Tribunal in the discharge of its functions under this Act as they apply to it in the discharge of its function under the Electricity Act, 2003.]

**32. Composition of Appellate Tribunal.** [Omitted by the Energy Conservation (Amendment) Act, 2010 (28 of 2010), s.11 (w.e.f. 24-8-2010)].

**33. Qualifications for appointment of Chairperson and Members of Appellate Tribunal.** [Omitted by s. 11, *ibid.* (w.e.f. 24-8-2010)].

**34. Term of office.** [Omitted by s.11, *ibid.* (w.e.f. 24-8-2010)].

**35. Terms and conditions of service.** [Omitted by s.11, *ibid.* (w.e.f. 24-8-2010)].

**36. Vacancies.** [Omitted by s.11, *ibid.* (w.e.f. 24-8-2010)].

**37. Resignation and removal.** [Omitted by s.11, *ibid.* (w.e.f. 24-8-2010)].

**38. Member to act as Chairperson in certain circumstances.** [Omitted by s.11, *ibid.* (w.e.f. 24-8-2010)].

**39. Staff of Appellate Tribunal.** [Omitted by s.11, *ibid.* (w.e.f. 24-8-2010)].

**40. Procedure and powers of Appellate Tribunal.** [Omitted by s.11, *ibid.* (w.e.f. 24-8-2010)].

1. Ins. by Act 28 of 2010, s. 10 (w.e.f. 24-8-2010).

41. *Distribution of business amongst Benches.* [Omitted by s.11, *ibid.* (w.e.f. 24-8-2010)].

42. *Power of Chairperson to transfer cases.* [Omitted by s.11, *ibid.* (w.e.f. 24-8-2010)].

43. *Decision to be by majority.* [Omitted by s.11, *ibid.* (w.e.f. 24-8-2010)].

**44. Right of appellant to take assistance of legal practitioner or accredited auditor and of Government to appoint presenting officers.**—(1) A person preferring an appeal to the Appellate Tribunal under this Act may either appear in person or take the assistance of a legal practitioner or an accredited energy auditor of his choice to present his case before the Appellate Tribunal, as the case may be.

(2) The Central Government or the State Government may authorise one or more legal practitioners or any of its officers to act as presenting officers and every person so authorised may present the case with respect to any appeal before the Appellate Tribunal, as the case may be.

**45. Appeal to Supreme Court.**—Any person aggrieved by any decision or order of the Appellate Tribunal, may, file an appeal to the Supreme Court within sixty days from the date of communication of the decision or order of the Appellate Tribunal to him, on any one or more of the grounds specified in section 100 of the Code of Civil Procedure, 1908 (5 of 1908):

Provided that the Supreme Court may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed within a further period not exceeding sixty days.

## CHAPTER X

### MISCELLANEOUS

**46. Power of Central Government to issue directions to Bureau.**—(1) Without prejudice to the foregoing provisions of this Act, the Bureau shall, in exercise of its powers or the performance of its functions under this Act, be bound by such directions on questions of policy as the Central Government may give in writing to it from time to time:

Provided that the Bureau shall, as far as practicable, be given an opportunity to express its views before any direction is given under this sub-section.

(2) The decision of the Central Government, whether a question is one of policy or not, shall be final.

**47. Power of Central Government to supersede Bureau.**—(1) If at any time the Central Government is of opinion—

(a) that on account of grave emergency, the Bureau is unable to discharge the functions and duties imposed on it by or under the provisions of this Act; or

(b) that the Bureau has persistently made default in complying with any direction issued by the Central Government under this Act or in discharge of the functions and duties imposed on it by or under the provisions of this Act and as a result of such default, the financial position of the Bureau had deteriorated or the administration of the Bureau had deteriorated; or

(c) that circumstances exist which render it necessary in the public interest so to do, the Central Government may, by notification, supersede the Bureau for such period, not exceeding six months, as may be specified in the notification.

(2) Upon the publication of a notification under sub-section (1) superseding the Bureau,—

(a) all the members referred to in clauses (o), (p) and (q) of sub-section (2) of section 4 shall, as from the date of supersession, vacate their offices as such;

(b) all the powers, functions and duties which may, by or under the provisions of this Act, be exercised or discharged by or on behalf of the Bureau, shall until the Bureau is reconstituted under sub-section (3), be exercised and discharged by such person or persons as the Central Government may direct; and

(c) all property owned or controlled by the Bureau shall, until the Bureau is reconstituted under sub-section (3), vest in the Central Government.

(3) On the expiration of the period of supersession specified in the notification issued under sub-section (1), the Central Government may reconstitute the Bureau by a fresh appointment and in such case any person or persons who vacated their offices under clause (a) of sub-section (2), shall not be deemed disqualified for appointment:

Provided that the Central Government may, at any time, before the expiration of the period of supersession, take action under this sub-section.

(4) The Central Government shall cause a notification issued under sub-section (1) and a full report of any action taken under this section and the circumstances leading to such action to be laid before each House of Parliament at the earliest.

**48. Default by companies.**—(1) Where a company makes a default in complying with the provisions of clause (c) or clause (d) or clause (h) or clause (i) or clause (k) or clause (l) or clause (n) or clause (r) or clause (s) of section 14 or clause (b) or clause (c) or clause (h) of section 15, every person who at the time of such contravention was in charge of, and was responsible to the company for the conduct of the business of the company, as well as the company, shall be deemed to have acted in contravention of the said provisions and shall be liable to be proceeded against and imposed penalty under section 26 accordingly:

Provided that nothing contained in this sub-section shall render any such person liable for penalty provided in this Act if he proves that the contravention of the aforesaid provisions was committed without his knowledge or that he exercised all due diligence to prevent the contravention of the aforesaid provision.

(2) Notwithstanding anything contained in sub-section (1), where any contravention of the provisions of clause (c) or clause (d) or clause (h) or clause (i) or clause (k) or clause (l) or clause (n) or clause (r) or clause (s) of section 14 or clause (b) or clause (c) or clause (h) of section 15 has been committed with the consent or connivance of, or is attributable to, any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to have contravened the said provisions and shall be liable to be proceeded for imposition of penalty accordingly.

*Explanation.*—For the purposes of this section, “company” means a body corporate and includes a firm or other association of individuals.

**49. Exemption from tax on income.**—Notwithstanding anything contained in the Income-tax Act, 1961 (43 of 1961) or any other enactment for the time being in force relating to tax on income, profits or gains—

(a) the Bureau;

(b) the existing Energy Management Centre from the date of its constitution to the date of establishment of the Bureau,

shall not be liable to pay any income-tax or any tax in respect of their income, profits or gains derived.

**50. Protection of action taken in good faith.**—No suit, prosecution or other legal proceeding shall lie against the Central Government or Director-General or Secretary or State Government or any officer of those Governments or State Commission or its members or any member or officer or other employee of the Bureau for anything which is in good faith done or intended to be done under this Act or the rules or regulations made thereunder.

**51. Delegation.**—The Bureau may, by general or special order in writing, delegate to any member, member of the committee, officer of the Bureau or any other person subject to such conditions, if any, as may be specified in the order, such of its powers and functions under this Act (except the powers under section 58) as it may deem necessary.

**52. Power to obtain information.**—Every designated consumer or manufacturer of equipment or appliance <sup>1</sup>[or any other person or entity covered under this Act shall furnish to the Bureau such information, documents or records relating to energy consumption, and such samples] of any material or substance used in relation to any equipment or appliance, as the Bureau may require.

1. Subs. by Act 19 of 2022, s. 15, for the words, brackets, letter and figures “specified under clause (b) of section 14 shall supply the Bureau with such information, and with such samples” (w.e.f. 1-1-2023).

**53. Power to exempt.**—If the Central Government or the State Government is of the opinion that it is necessary or expedient so to do in the public interest, it may, by notification and subject to such conditions as may be specified in the notification, exempt any designated consumer or class of designated consumers from application of all or any of the provisions of this Act:

Provided that the Central Government or the State Government, as the case may be, shall not grant exemption to any designated consumer or class of designated consumers for a period exceeding five years:

Provided further that the Central Government or the State Government, as the case may be, shall consult the Bureau of Energy Efficiency before granting such exemption.

**54. Chairperson, Members, officers and employees of the Appellate Tribunal, Members of State Commission, Director-General, Secretary, members, officers and employees of the Bureau to be public servants.**—The <sup>1\*\*\*</sup> members, Director-General, Secretary, officers and other employees of the Bureau shall be deemed, when acting or purporting to act in pursuance of any of the provisions of this Act, to be public servants within the meaning of section 21 of the Indian Penal Code (45 of 1860).

**55. Power of Central Government to issue directions.**—The Central Government may give directions to a State Government or the Bureau as to carrying out into execution of this Act in the State.

**56. Power of Central Government to make rules.**—(1) The Central Government may, by notification, make rules for carrying out the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) such number of persons to be appointed as members by the Central Government under clauses (o), (p) and (q) of sub-section (2) of section 4;

(b) the fee and allowances to be paid to the members under sub-section (5) of section 4;

(c) the salary and allowances payable to the Director-General and other terms and conditions of his service and other terms and conditions of service of the Secretary of the Bureau under sub-section (4) of section 9;

(d) the terms and conditions of service of officers and other employees of the Bureau under sub-section (2) of section 10;

(e) performing such other functions by the Bureau, as may be prescribed, under clause (u) of sub-section (2) of section 13;

(f) the energy consumption norms and standards for designated consumers under clause (g) of section 14;

(g) prescribing the different norms and standards for different designated consumers under the proviso to clause (g) of section 14;

(h) the form and manner and the time within which information with regard to energy consumed and the action taken on the recommendations of the accredited energy auditor be furnished under clause (k) of section 14;

(i) the form and manner in which the status of energy consumption be submitted under clause (i) of section 14;

(j) the minimum qualifications for <sup>2</sup>[energy auditors and energy managers] under clause (m) of section 14;

(k) the form and manner for preparation of scheme and its implementation under clause (o) of section 14;

(l) the <sup>3</sup>[energy conservation and sustainable building codes] under clause (p) of section 14;

1. Certain words omitted by Act of 28 of 2010, s. 12 (w.e.f. 24-8-2010).

2. Subs. by s. 13, *ibid.*, for “energy managers” (w.e.f. 24-8-2010).

3. Subs. by Act 19 of 2022, s. 16, for “energy conservation building codes” (w.e.f. 1-1-2023).

<sup>1</sup>[(*la*) prescribing the procedure for issuing the energy savings certificate under sub-section (*l*) of section 14A;

(*laa*) the value of per metric ton of oil equivalent of energy consumed under section 14B;]

(*m*) the matters relating to inspection under sub-section (*2*) of section 17;

(*n*) the form in which, and the time at which, the Bureau shall prepare its budget under section 22;

(*o*) the form in which, and the time at which, the Bureau shall prepare its annual report under section 23;

(*p*) the form in which the accounts of the Bureau shall be maintained under section 25;

(*q*) the manner of holding inquiry under sub-section (*l*) of section 27;

(*r*) the form and fee for filing appeal under sub-section (*2*) of section 31;

<sup>2</sup>\* \* \* \* \*

(*v*) any other matter which is to be, or may be, prescribed, or in respect of which provision is to be made, or may be made, by rules.

**57. Power of State Government to make rules.**—(*1*) The State Government may, by notification, make rules for carrying out the provisions of this Act and not inconsistent with the rules, if any, made by the Central Government.

(*2*) In particular, and without prejudice to the generality of the foregoing, power, such rules may provide for all or any of the following matters, namely:—

(*a*) <sup>3</sup>[energy conservation and sustainable building codes] under clause (*a*) of section 15;

(*b*) the form, the manner and the period within which information with regard to energy consumption shall be furnished under clause (*h*) of section 15;

<sup>4</sup>[(*ba*) the fee to be levied for the services rendered by the designated agency for promoting efficient use of energy and its conservation under clause (*ha*) of section 15;

(*bb*) the form in which and the time at which, the budget of the designated agency shall be prepared under section 15A;]

(*c*) the person or any authority who shall administer the Fund and the manner in which the Fund shall be administered under sub-<sup>5</sup>[section (*3*)] of section 16;

(*d*) the matters to be included for the purposes of inspection under sub-section (*2*) of section 17;

(*e*) any other matter which is to be, or may be, prescribed, or in respect of which provision is to be made, or may be made, by rules.

**58. Power of Bureau to make regulations.**—(*1*) The Bureau may, with the previous approval of the Central Government and subject to the condition of previous publication, by notification, make regulations not inconsistent with the provisions of this Act and the rules made thereunder to carry out the purposes of this Act.

(*2*) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:—

(*a*) the times and places of the meetings of the Governing Council and the procedure to be followed at such meetings under sub-section (*l*) of section 5;

(*b*) the members of advisory committees constituted under sub-section (*2*) of section 8;

(*c*) the powers and duties that may be exercised and discharged by the Director-General of the Bureau under sub-section (*6*) of section 9;

1. Ins. by Act 28 of 2010, s. 13, (w.e.f. 24-8-2010).

2. Cls. (*s*), (*t*) and (*u*) omitted by s. 13, *ibid.* (w.e.f. 24-8-2010).

3. Subs. by Act 19 of 2022, s. 17, for “energy conservation building codes” (w.e.f. 1-1-2023).

4. Ins. by s. 17, *ibid.* (w.e.f. 1-1-2023).

5. Subs. by s. 17, *ibid.*, for “section (*4*)” (w.e.f. 1-1-2023).

(d) the levy of fee for services provided for promoting efficient use of energy and its conservation under clause (n) of sub-section (2) of section 13;

(e) the list of accredited energy auditors under clause (o) of sub-section (2) of section 13;

<sup>1</sup>[(f) the qualifications, criteria and conditions subject to which a person may be accredited as an energy auditor and the procedure for such accreditation under clause (p) of sub-section (2) of section 13;]

(g) the manner and the intervals of time in which the energy audit shall be conducted under clause (q) of sub-section (2) of section 13;

(h) certification procedure for <sup>2</sup>[energy auditors and energy managers] under clause (r) of sub-section (2) of section 13;

<sup>3</sup>[(ha) the purposes, and the terms and conditions subject to which, an agency may be authorised to carry out the functions of the Bureau under clause (tb) of sub-section (2) of section 13;

(hb) the technical qualification to test samples under clause (tc) of sub-section (2) of section 13;]

(i) particulars required to be displayed on label and the manner of their display under clause (d) of section 14;

(j) the manner and the intervals of time for conduct of energy audit under clause (h) or clause (s) of section 14;

(k) the manner and the intervals of time for conducting energy audit by an accredited energy auditor under clause (c) of section 15;

(l) any other matter which is required to be, or may be, specified.

**59. Rules and regulations to be laid before Parliament and State Legislature.**—(1) Every rule made by the Central Government and every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or regulation, or both Houses agree that the rule or regulation should not be made, the rule or regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation.

(2) Every rule made by the State Government shall be laid, as soon as may be after it is made, before each House of the State Legislature where it consists of two Houses, or where such Legislature consists of one House, before that House.

**60. Application of other laws not barred.**—The provisions of this Act shall be in addition to, and not in derogation of, the provisions of any other law for the time being in force.

**61. Provisions of Act not to apply in certain cases.**—The provisions of this Act shall not apply to the Ministry or Department of the Central Government dealing with Defence, Atomic Energy or such other similar Ministries or Departments or undertakings or Boards or institutions under the control of such Ministries or Departments as may be notified by the Central Government.

**62. Power to remove difficulty.**—(1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order, published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as may appear to be necessary for removing the difficulty:

Provided that no such order shall be made under this section after the expiry of two years from the date of the commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before each House of Parliament.

1. Subs. by Act 28 of 2010, s. 14, for clause (f) (w.e.f. 24-8-2010).

2. Subs. by s. 14, *ibid.*, for “energy managers” (w.e.f. 24-8-2010).

3. Ins. by Act 19 of 2022, s. 18 (w.e.f. 1-1-2023).

## THE SCHEDULE

[See section 2(s)]

LIST OF ENERGY INTENSIVE INDUSTRIES AND OTHER ESTABLISHMENTS <sup>1\*\*\*</sup>

1. Aluminium;
2. Fertilizers;
3. Iron and Steel;
4. Cement;
5. Pulp and paper;
6. Chlor Alkali;
- <sup>2</sup>[7. Sugar-Units of sugar plants or establishment those are under production of sugar and its variants such as white sugar, brown sugar and liquid sugar;]
8. Textile;
- <sup>3</sup>[9. Chemical-Units of such chemical plants or establishments those are under production of chemicals with following sub-categories:
  - (i) Alkali Chemical (Soda Ash, Potassium Hydroxide);
  - (ii) Inorganic Chemicals;
  - (iii) Organic Chemicals;
  - (iv) Pesticides (Technical);
  - (v) Dyes and Pigments; and
  - (vi) Pharmaceuticals [Active Pharmaceutical Ingredients (API).]
10. Railways;
11. Port Trust;
12. Transport Sector (industries and services);
13. Petrochemical, Gas Crackers, Naphtha Crackers and Petroleum Refineries;
14. Thermal power stations, hydel power stations, electricity transmission companies and distribution companies;
15. Commercial buildings or establishments.
- <sup>4</sup>[16. Ceramic- Units of such ceramic plants or establishments those are under production of vitrified tiles, floor tile, wall tiles and sanitary ware etc., including all variants such as stoneware, porcelain and fire bricks.
17. Glass- Units of such glass plants or establishments those are under production of glass and it's finished products.
18. Zinc- Units of such zinc plants or establishments those are under production of zinc and it's finished products.
19. Copper- Units of such copper plants or establishments those are under production of copper and it's finished products.
20. Mines including exploration-Units of such mines those are involved in surface, underground or other category of mining of minerals as well as exploration of oil and natural gas.]

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1. The words "specified as designated consumers" omitted by Act 28 of 2010, s. 15 (w.e.f. 24-8-2010).

2. Subs. by notification No. S.O. 09(E), dated 3-1-2022.

3. Subs. by notification No. S.O. 09(E), dated 3-1-2022.

4. Ins. by notification No. S.O. 09(E), dated 3-1-2022.